

ANTI DUMPING DUTY ON PARTIALLY ORIENTED YARN (POY) OF POLYESTERS, ORIGINATING IN, OR EXPORTED FROM, TAIWAN, THAILAND, INDONESIA AND MALAYSIA:**[Notfn. No.15/02-Cus., dt. 8.2.2002 as amended by 22/06,122/06]**

WHEREAS in the matter of import of Partially Oriented Yarn (POY) of polyesters (hereinafter referred to as the subject goods), falling under sub-heading 5402 44 00 or 5402 46 00 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975), originating in, or exported from, Taiwan, Thailand, Indonesia and Malaysia, the designated authority vide its preliminary findings, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 30th March, 2001 had come to the conclusion that-

- (a) the exporters from Taiwan, Thailand, Indonesia and Malaysia (hereinafter referred to as the subject countries) have been exporting the subject goods below normal value resulting in dumping;
- (b) the Indian industry has suffered material injury;
- (c) the injury has been caused cumulatively by the dumped imports of the subject goods from the subject countries;

and the designated authority had considered it necessary to impose anti-dumping duty, provisionally, pending final determination, on all imports of the subject goods, originating in, or exported from, the subject countries;

AND WHEREAS on the basis of the aforesaid findings of the designated authority, the Central Government had imposed an anti-dumping duty on the subject goods vide notification No.42/2001-Customs, dated the 12th April, 2001, published in Part II, section 3, Sub-section (i) of the Gazette of India, Extraordinary, dated the 12th April, 2001 vide No.G.S.R.257 (E), dated the 12th April, 2001;

AND WHEREAS, the designated authority, vide its final findings, published in the Gazette of India, Extraordinary, Part I, Section I, dated the 4th January, 2002, has come to the conclusion that-

- (a) the exporters from the subject countries have been exporting subject goods below normal value resulting in dumping;
- (b) the Indian industry has suffered material injury;
- (c) the injury has been caused cumulatively by the dumped imports of the subject goods from the subject countries,-

and the designated authority has considered it necessary to impose anti-dumping duty on all imports of the subject goods, originating in, or exported from, the subject countries;

NOW, therefore, in exercise of the powers conferred by sub-section (1) of section 9A of the said Customs Tariff Act, read with sub-section (5) thereof and rules 18 and 20 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, on the basis of the above findings of the designated authority, hereby imposes on Partially Oriented Yarn (POY) of polyesters, falling under sub-heading 5402 44 00 or 5402 46 00 of the First Schedule to the said Customs Tariff Act, originating in, or exported from, Taiwan, Thailand, Indonesia and Malaysia, and exported by exporters specified in column (2) of the Table annexed hereto, and imported into India, an anti-dumping duty at the rate specified in column (3) of the said Table.

TABLE

S.No.	Country	Name of the exporter	Anti-dumping duty (US \$ per kg.)
(1)	(2)	(3)	(4)
1.	Taiwan	M/s. China Man Made Corporation	0.284
		M/s. Tuntex-Distinct Corporation, Taiwan	0.392
		M/s. Tun Ho Spinning Weaving & Dyeing Co Ltd. Taiwan	0.215
		M/s. Nan Ya Plastics Corporation, Taiwan	0.370
		M/s. Hualon Corporation, Taiwan	0.438
		M/s. Chia Hsin Food & Fibre Co Ltd.	0.510
		Other exporters	0.593
2.	Thailand	M/s. Sunflag (Thailand), Ltd.	0.037
		M/s. Tuntex (Thailand) Ltd.	0.260
		M/s. Indo Poly	0.483
		Other exporters	0.483
3.	Indonesia	M/s. PT Polysindo Eka Perkasa Tbk	0.105
		M/s. PT GT Petrochem, TBK	0.441
		Other exporters	0.441
4.	Malaysia	All exporters	0.464

2. The anti-dumping duty imposed under this notification shall be levied with effect from the date of imposition of the provisional anti-dumping duty, i.e. the 12th April, 2001, and shall be payable in Indian currency.

3. This notification shall remain in force upto and inclusive of the 11th day of April 2007, unless the notification is revoked earlier.

Explanation.- For the purposes of this notification, rate of exchange applicable for the purposes of calculation of anti-dumping duty shall be the rate which is specified in the notification of the Government of India in the Ministry of Finance (Department of Revenue), issued from time to time, in exercise of the powers under sub-clause (i) of clause (a) of sub-section (3) of section 14 of the Customs Act, 1962 (52 of 1962) and the relevant date for the determination of the rate of exchange shall be the date of presentation of the bill of entry under section 46 of the said Customs Act,

ANTI-DUMPING DUTY ON ACRYLIC YARN ORIGINATING IN OR EXPORTED FROM NEPAL:

[Notfn. No.74/02-Cus., dt. 24.7.2002 as amended by Notfn. No.127/02-Cus., dt. 15.11.2002]

WHEREAS in the matter of import of Acrylic Yarn, falling under heading 54.02 or 55.09 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975), originating in, or exported from, Nepal, the designated authority *vide* its preliminary findings, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 25th September, 2001, had come to the conclusion that-

- Acrylic Yarn had been exported to India from Nepal below its normal value;
- the Indian industry had suffered material injury and was being threatened with further injury;
- the injury had been caused by the dumped imports from Nepal,-

and the designated authority had considered it necessary to impose anti-dumping duty, provisionally, pending final determination, on all imports of acrylic yarn, originating in, or exported from, Nepal;

AND WHEREAS on the basis of the aforesaid findings of the designated authority, the Central Government had imposed an anti-dumping duty *vide* notification No. 105/2001-Customs, dated the 10th October, 2001, published in Part II, Section 3, Sub-section (i) of the Gazette of India, Extraordinary, dated the 10th October, 2001 *vide* No. G.S.R. 769 (E), dated the 10th October, 2001;

AND WHEREAS, the designated authority, vide its final findings, published in the Gazette of India, Extraordinary, Part I, Section I, dated the 2nd July, 2002, has come to the conclusion that-

- (a) Acrylic Yarn has been exported from Nepal to India below its normal value;
- (b) the Indian industry has suffered material injury on account of price undercutting, price suppression and significant increase in the volume of dumped imports from Nepal and is being threatened with further injury;
- (c) the injury has been caused to the domestic industry by the dumped imports from Nepal;

NOW, therefore, in exercise of the powers conferred by sub-sections (1) and (5) of section 9A of the said Customs Tariff Act, read with rules 18 and 20 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, on the basis of the above findings of the designated authority, hereby imposes on Acrylic Yarn, falling under heading 54.02 or 55.09 of the First Schedule to the said Customs Tariff Act, originating in, or exported from, Nepal, and exported by exporters/producers specified in column (2) of the Table given below, and imported into India, an anti-dumping duty at the rate specified in the corresponding entry in column (3) of the said Table.

TABLE

S.No.	Name of the exporter/producer	Anti-dumping duty (US\$ per kg.)
(1)	(2)	(3)
1.	M/S. Reliance Spinning Mills Ltd.	0.14
2.	All other exporters/producers	0.35

Provided that nothing contained in this notification shall apply to such Acrylic Yarn, in import of which the exemption under notification No.40/2002-Customs dated the 12th April, 2002 [G.S.R.281 (E) dated the 12th April, 2002] is availed of.

2. The anti-dumping duty imposed under this notification shall be levied with effect from the date of imposition of the provisional anti-dumping duty, i.e., the 10th October, 2001, and shall be payable in Indian currency.

Explanation. - For the purposes of this notification, rate of exchange applicable for the purposes of calculation of anti-dumping duty shall be the rate which is specified in the notification of the Government of India in the Ministry of Finance (Department of Revenue), issued from time to time, in exercise of the powers under sub-clause (i) of clause (a) of sub-section (3) of section 14 of the Customs Act, 1962 (52 of 1962) and the relevant date for the determination of the rate of exchange shall be the date of presentation of the "bill of entry" under section 46 of the said Customs Act.

ANTI-DUMPING DUTY ON PARTIALLY ORIENTED YARN (POY) OF POLYESTERS, ORIGINATING IN OR EXPORTED FROM TURKEY AND KOREA RP :**[Notfn. No. 97/02-Cus., dt. 12.9.2002 as amended by 118/06, 122/06]**

WHEREAS in the matter of import of Partially Oriented Yarn (POY) of polyesters (hereinafter referred to as 'the subject goods'), falling under sub-heading 5402 44 00 or 5402 46 00 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975), originating in, or exported from, Turkey and Korea RP (hereinafter referred to as 'the subject countries'), the designated authority *vide* its preliminary findings, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 23rd November, 2001, had come to the conclusion that-

- (a) the exporters from the subject countries have been exporting the subject goods below normal value resulting in dumping;
- (b) the Indian industry has suffered material injury;
- (c) the injury has been caused cumulatively by the dumped imports of the subject goods from the subject countries;

and the designated authority had considered it necessary to impose anti-dumping duty, provisionally, pending final determination, on all imports of the subject goods, originating in, or exported from, the subject countries;

AND WHEREAS on the basis of the aforesaid findings of the designated authority, the Central Government had imposed an anti-dumping duty *vide* notification No. 131/2001-Customs, dated the 27th December, 2001, published in Part II, Section 3, Sub-section (i) of the Gazette of India, Extraordinary, dated the 27th December, 2001 *vide* No. G.S.R. 923 (E), dated the 27th December, 2002;

AND WHEREAS, the designated authority, *vide* its final findings, published in the Gazette of India, Extraordinary, Part I, Section I, dated the 16th August, 2002, has come to the conclusion that-

- (a) the exporters from the subject countries have been exporting the subject goods below normal value resulting in dumping;
- (b) the Indian industry has suffered material injury;
- (c) the injury has been caused cumulatively by the dumped imports of the subject goods from the subject countries;

NOW, therefore, in exercise of the powers conferred by sub-sections (1) and (5) of section 9A of the said Customs Tariff Act, read with rules 18 and 20 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, on the basis of the above findings of the designated authority, hereby imposes on Partially Oriented Yarn (POY) of polyesters, falling under sub-heading 5402 44 00 or 5402 46 00 of the First Schedule to the said Customs Tariff Act, originating in, or exported from, Turkey and Korea RP, and exported by exporters/producers specified in column (2) of the Table given below, and imported into India, an anti-dumping duty at the rate specified in the corresponding entry in column (3) of the said Table.

Table

Name of the Country	Name of the exporter	Anti dumping duty (US \$ per kg.)
(1)	(2)	(3)
Turkey	M/s. SASA Dupont Sabanci Polyester AS, Turkey	0.434
	M/s. Korteks Mensucat Sabatu Ve Ticaret AS, Turkey,(Korteks)	0.360

(1)	(2)	(3)
	Other exporters	0.546
Korea RP	All exporters	0.605

2. The anti-dumping duty imposed under this notification shall be levied with effect from the date of imposition of the provisional anti-dumping duty, i.e., the 27th December, 2001, and shall be payable in Indian currency.

3. This notification shall remain in force upto and inclusive of the 26th day of December 2007, unless the notification is revoked earlier.

Explanation. - For the purposes of this notification, rate of exchange applicable for the purposes of calculation of anti-dumping duty shall be the rate which is specified in the notification of the Government of India in the Ministry of Finance (Department of Revenue), issued from time to time, in exercise of the powers under sub-clause (i) of clause (a) of sub-section (3) of section 14 of the Customs Act, 1962 (52 of 1962) and the relevant date for the determination of the rate of exchange shall be the date of presentation of the bill of entry under section 46 of the said Customs Act.

ANTI-DUMPING DUTY ON NYLON FILAMENT YARN ORIGINATING IN OR EXPORTED FROM SPECIFIED COUNTRIES:

[Notifn. No. 30/2006-Customs, dt.29.3.2006.

Whereas in the matter of import of nylon filament yarn of specification 'synthetic filament yarn including synthetic monofilament of less than 67 decitex, of nylon or other polyamides falling under chapter 54 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975), excluding all high tenacity yarn of nylon including fishnet yarn of nylon' (hereinafter referred to as the subject goods), originating in or exported from People's Republic of China, Chinese Taipei, Malaysia, Indonesia, Thailand and People's Republic of Korea (hereinafter referred to as the subject countries), the Designated Authority in its preliminary findings vide notification No. 14/5/2005-DGAD, dated the 3rd February 2006, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 3rd February 2006, has come to the conclusion that –

- (i) the subject goods have been exported to India from the subject countries below their normal value;
- (ii) the domestic industry has suffered material injury;
- (iii) the injury has been caused cumulatively by the dumped imports from subject countries.

And whereas, the designated authority has proposed to impose provisional anti-dumping duty, pending final determination, on all imports of the subject goods originating in or exported from the subject countries:

Now, therefore, in exercise of the powers conferred by sub-section (2) of section 9A of the said Customs Tariff Act, read with rules 13 and 20 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, on the basis of the aforesaid findings of the designated authority, hereby imposes on the goods, the description of which is specified in column (3) of the Table below, falling under Chapter of the First Schedule to the said Customs Tariff Act as specified in the corresponding entry in column (2), originating in the countries specified in the corresponding entry in column (5), and exported from the countries specified in the corresponding entry in column (6) and produced by the producers specified in the corresponding entry in column (7) and exported by the exporters specified in the corresponding entry in column (8), and imported into India, an anti-dumping duty which shall be equivalent to the difference between the amount specified in the corresponding entry in column (9), in the currency as specified in the corresponding entry in column (11)

and per unit of measurement as specified in the corresponding entry in column (10) of the said Table, and the landed value of such imported goods in like currency per like unit of measurement.

Table

S. No.	Chapter	Description of goods	Specification	Country of Origin	Country of Export	Producer	Exporter	Amount	Unit of Measurement	Currency
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
1	54	Nylon Filament Yarn	Synthetic filament yarn including synthetic monofilament of less than 67 decitex, of nylon or other polyamides, excluding all high tenacity yarn of nylon including fishnet yarn of nylon	Any	People's Republic of China	Jinan Juda	Jinan Juda	3.82	Kilogram	US Dollar
2.	54	Nylon Filament Yarn	-do-	Any	People's Republic of China	Any except Jinan Juda	Any except Jinan Juda	3.82	Kilogram	US Dollar
3.	54	Nylon Filament Yarn	-do-	Any	Chinese Taipei	Suntex Fibre Co. Ltd.	Suntex Fibre Co. Ltd.	3.82	Kilogram	US Dollar
4.	54	Nylon Filament Yarn	-do-	Any	Chinese Taipei	Lipeng Enterprises	Lipeng Enterprises.	3.65	Kilogram	US Dollar
5.	54	Nylon Filament Yarn	-do-	Any	Chinese Taipei	Any except Suntex Fibre & Lipeng Enterprises	Any except Suntex Fibre & Lipeng Enterprises	3.82	Kilogram	US Dollar
6.	54	Nylon Filament Yarn	-do-	Any	Indonesia	Any	Any	3.82	Kilogram	US Dollar
7.	54	Nylon Filament Yarn	-do-	Any	Malaysia	Hualon Corporation	Hualon Corporation	3.82	Kilogram	US Dollar

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
8.	54	Nylon Filament Yarn	-do-	Any	Malaysia	Any except above	Any except above	3.82	Kilogram	US Dollar
9.	54	Nylon Filament Yarn	-do-	Any	Thailand	Asia Fibre Public Co.	Asia Fibre Public Co.	3.82	Kilogram	US Dollar
10.	54	Nylon Filament Yarn	-do-	Any	Thailand	Thai Taffeta	Thai Taffeta	3.82	Kilogram	US Dollar
11.	54	Nylon Filament Yarn	-do-	Any	Thailand	Any except Asia Fibre and Thai Taffeta	Any except Asia Fibre and Thai Taffeta	3.82	Kilogram	US Dollar
12.	54	Nylon Filament Yarn	-do-	Any	Korea RP	Taekwang Industrial Co. Ltd.	Taekwang Industrial Co. Ltd.	3.82	Kilogram	US Dollar
13.	54	Nylon Filament Yarn	-do-	Any	Korea RP	Hyosung Corporation	Hyosung Corporation	3.82	Kilogram	US Dollar
14.	54	Nylon Filament Yarn	-do-	Any	Korea RP	Any except Taekwang Industrial Co. Ltd. & Hyosung Corporation	Any except Taekwang Industrial Co. Ltd. & Hyosung Corporation	3.82	Kilogram	US Dollar
15.	54	Nylon Filament Yarn	-do-	China PR, Chinese Taipei, Malaysia, Indonesia, Thailand, Korea RP	Any except China PR, Chinese Taipei, Malaysia, Indonesia, Thailand, Korea RP	Any	Any	3.82	Kilogram	US Dollar

2. The anti-dumping duty imposed under this notification shall be effective upto and inclusive of the 28th day of September 2006, and shall be payable in Indian currency.

Explanation. - For the purposes of this notification,

(i) "landed value" means the assessable value as determined under the Customs Act, 1962 (52 of 1962) and includes all duties of customs except duties levied under sections 3, 3A, 8B, 9 and 9A of the said Customs Tariff Act; and

(ii) "rate of exchange" applicable for the purposes of calculation of anti-dumping duty shall be the rate which is specified in the notification of the Government of India in the Ministry of Finance (Department of Rev-

enue), issued from time to time, in exercise of the powers under sub-clause (i) of clause (a) of sub-section (3) of section 14 of the Customs Act, 1962 (52 of 1962) and the relevant date for the determination of the rate of exchange shall be the date of presentation of the bill of entry under section 46 of the said Customs Act.

ANTI-DUMPING DUTY ON VISCOSE RAYON FILAMENT YARN ORIGINATING IN OR EXPORTED FROM SPECIFIED COUNTRIES:

[Notifn. No. 45/2006-Customs, dt. 24.5.2006 as amended by 34/09, 38/11].

Whereas in the matter of import of viscose rayon filament yarn upto 150 deniers including monofilament yarn of less than 67 decitex falling under chapter heading 5403 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975), (hereinafter referred to as the subject goods), originating in or exported from the People's Republic of China (hereinafter referred to as China P.R.) and Ukraine, the Designated Authority in its final findings *vide* notification No. 14/23/2004-DGAD, dated the 4th April 2006, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 4th April 2006, has come to the conclusion that –

- (i) The subject goods have been exported to India from China P.R. below its normal value;
- (ii) The domestic industry has suffered material injury and is facing threat of material injury;
- (iii) The injury has been caused by the dumped imports from China P.R.;
- (iv) The anti-dumping investigations are terminated with regards to Ukraine, as imports from that country have been found to be negligible;

and has recommended imposition of definitive anti-dumping duty, on all imports of the subject goods originating in or exported from China P.R.:

Now, therefore, in exercise of the powers conferred by sub-sections (1) and (5) of section 9A of the said Customs Tariff Act, read with rules 18 and 20 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, on the basis of the aforesaid findings of the designated authority, hereby imposes on the goods, the description of which is specified in column (3) of the Table below, falling under heading of the First Schedule to the said Customs Tariff Act as specified in the corresponding entry in column (2), originating in the countries specified in the corresponding entry in column (5), and exported from the countries specified in the corresponding entry in column (6) and produced by the producers specified in the corresponding entry in column (7) and exported by the exporters specified in the corresponding entry in column (8), and imported into India, an anti-dumping duty which shall be equivalent to the difference between the amount specified in the corresponding entry in column (9), in the currency as specified in the corresponding entry in column (11) and per unit of measurement as specified in the corresponding entry in column (10) of the said Table, and the landed value of such imported goods in like currency per like unit of measurement.

Table

S. No.	Heading	Des- cription of goods	Specifi- cation	Country of Origin	Country of Export	Producer	Exporter	Amount	Unit of measure- ment	Currency
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
1.	5403	Viscose rayon filament yarn upto 150 deniers	Any	Any	China PR	Yibin Grace Co. Ltd.	Any	3.91	Kg	US \$

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
		(and + -4%) permissible variation thereof) including monofilament yarn of less than 67 decitex, also known as viscose filament yarn or VFY, rayon filament yarn, art silk yarn, cellulose yarn or rayon yarn, and includes all yarn made of 100% viscose yarns such as dyed yarn, flat yarn, microfilament micro yarn, twisted yarn (excluding embroidered yarn), doubled/multiple ply yarn etc. of VFY, excluding embroidered yarn, sewing thread, fur yarn, fire retardant yarn, engineered yarn, embroidered yarn and air texturised yarn.								
2.	5403	-do-	Any	Any	China PR	M/sYibin Heist Fibre Limited Corporation	Any	4.04	Kg.	US \$
3.	5403	-do-	Any	Any	China PR	XingXiang Chemical Fibre Co. Ltd	Any	4.82	Kg.	US \$

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
4.	5403	-do-	Any	Any	China PR	Any (except Yibin Grace Co. Ltd., Yibin Heist Co. Ltd. and XinXiang Chemical Fibre Co. Ltd.)	Any	4.82	Kg.	US \$
5.	5403	-do-	Any	China OR Any except China PR	Any	Any	Any	4.82	Kg.	US \$

Explanation. - For the purposes of this notification, -

(i) "landed value" means the assessable value as determined under the Customs Act, 1962 (52 of 1962) and includes all duties of customs except duties levied under sections 3, 3A, 8B, 9 and 9A of the said Customs Tariff Act;

(ii) "rate of exchange" applicable for the purposes of calculation of anti-dumping duty shall be the rate which is specified in the notification of the Government of India in the Ministry of Finance (Department of Revenue), issued from time to time, in exercise of the powers under sub-clause (i) of clause (a) of sub-section (3) of section 14 of the Customs Act, 1962 (52 of 1962) and the relevant date for the determination of the rate of exchange shall be the date of presentation of the 'bill of entry' under section 46 of the said Customs Act.

This notification shall remain in force up to and inclusive of the 24th February, 2012, unless the notification is revoked earlier

**ANTI-DUMPING DUTY ON PARTIALLY ORIENTED YARN ORIGINATING IN OR EXPORTED FROM SPECIFIED COUNTRIES:
[Notifn. No. 77/2006-Customs, dt. 2.8.2006 as amended by 122/06].**

Whereas in the matter of import of partially oriented yarn generally known as POY (hereinafter referred to as the subject goods) classified as tariff item 5402 44 00 or 5402 46 00, in the First Schedule to the Customs Tariff Act, 1975 (51 of 1975), originating in or exported from People's Republic of China, (hereinafter referred to as the subject country), the designated authority, in its preliminary findings vide notification No. 14/10/2005-DGAD, dated the 4th July 2006, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 4th July 2006, has come to the conclusion that –

- (i) the subject goods originating in or exported from subject country have been exported to India below their normal value;
- (ii) the domestic industry has suffered material injury;
- (iii) the injury has been caused to the domestic industry by dumped imports of subject goods originating in or exported from subject country;
- (iv) the Authority considers it necessary to recommend provisional anti-dumping duty on imports of subject goods originating in or exported from the subject country,

and has recommended imposition of provisional anti-dumping duty, pending final determination, on all imports of the subject goods originating in or exported from the subject country.

Now, therefore, in exercise of the powers conferred by sub-section (2) of section 9A of the said

Customs Tariff Act, read with rules 13 and 20 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, on the basis of the aforesaid findings of the designated authority, hereby imposes on the goods, the description of which is specified in column (3) of the Table below, classified as tariff item in the First Schedule to the said Customs Tariff Act as specified in the corresponding entry in column (2), the specification of which is specified in column (4) of the said Table, originating in the countries specified in the corresponding entry in column (5), and exported from the countries specified in the corresponding entry in column (6) and produced by the producers specified in the corresponding entry in column (7) and exported by the exporters specified in the corresponding entry in column (8), and imported into India, an anti-dumping duty which shall be equal to the amount specified in the corresponding entry in column (9), in the currency as specified in the corresponding entry in column (11) and per unit of measurement as specified in the corresponding entry in column (10) of the said Table.

Table

S. No.	Tariff Currency No. item	Descri- ption of goods	Specifi- cation	Country of Origin	Country of Export	Producer	Ex- porter	Amount	Unit of Measure ment	
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
1.	5402 44 00 or 5402 46 00	Partially Oriented Yarn - all types	Any	People's Republic of China	Any	Any	Any	486	MT	US \$
2.	5402 44 00 or 5402 46 00	Partially Oriented Yarn - all types	Any	Any	People's Republic of China	Any	Any	486	MT	US \$

2. The anti-dumping duty imposed under this notification shall be effective upto and inclusive of the 1st day of February 2007 and shall be payable in Indian currency.

Explanation. - For the purposes of this notification, "rate of exchange" applicable for the purposes of calculation of anti-dumping duty shall be the rate which is specified in the notification of the Government of India in the Ministry of Finance (Department of Revenue), issued from time to time, in exercise of the powers under sub-clause (i) of clause (a) of sub-section (3) of section 14 of the Customs Act, 1962 (52 of 1962) and the relevant date for the determination of the rate of exchange shall be the date of presentation of the bill of entry under section 46 of the said Customs Act.

**ANTI-DUMPING DUTY ON FULLY DRAWN YARN ORIGINATING IN OR EXPORTED FROM SPECIFIED COUNTRIES:
[Notifn. No. 82/2006-Customs, dt. 21.8.2006 as amended by 122/06].**

Whereas in the matter of import of fully drawn yarn or fully oriented yarn or spin drawn yarn or flat yarn of polyester (non-textured and non-POY) and other yarn (hereinafter referred to as the subject goods) falling under tariff item 5402 47 00 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975),

originating in or exported from Indonesia, Republic of Korea, Malaysia and Chinese Taipei (hereinafter referred to as the subject countries), the designated authority in its preliminary findings vide notification No. 14/3/2005-DGAD, dated the 3rd July 2006, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 3rd July 2006, has come to the conclusion that –

- (i) the subject goods originating in or exported from subject countries have been exported to India below their normal values;
- (ii) the domestic industry has suffered material injury;
- (iii) the injury has been caused to the domestic industry by dumped imports of subject goods originating in or exported from the subject countries;

and has recommended imposition of provisional anti-dumping duty, pending final determination, on all imports of the subject goods originating in or exported from the subject countries;

Now, therefore, in exercise of the powers conferred by sub-section (2) of section 9A of the said Customs Tariff Act, read with rules 13 and 20 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, on the basis of the aforesaid findings of the designated authority, hereby imposes on the goods, the description of which is specified in column (3) of the Table below, falling under tariff item of the First Schedule to the said Customs Tariff Act as specified in the corresponding entry in column (2), originating in the countries specified in the corresponding entry in column (5), and exported from the countries specified in the corresponding entry in column (6) and produced by the producers specified in the corresponding entry in column (7) and exported by the exporters specified in the corresponding entry in column (8), and imported into India, an anti-dumping duty which shall be equal to the amount specified in the corresponding entry in column (9), in the currency as specified in the corresponding entry in column (11) and per unit of measurement as specified in the corresponding entry in column (10) of the said Table.

Table

S.	Tariff Currency	Descri- No. of goods	Specifi- Item	Country ption Origin	Country cation Export	Producer of	Ex-- of	Amount	Unit porter of Measure ment	
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
1.	5402 47 00	Fully drawn yarn	Any	Indonesia	Any	Any other than P.T. Mutu Gading Tekstil	Any other than P.T. Mutu Gading Tekstil	699	MT	US Dollar
2.	5402 47 00	Fully drawn yarn	Any	Other than Indonesia, Republic of Korea, Malaysia and	Indonesia	Any	Any	699	MT	US Dollar

CHAPTER 54

2973 ANTI-DUMPING DUTY NOTIFICATIONS

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
				Chinese Taipei						
3.	5402 47 00	Fully drawn yarn	Any	Republic of Korea	Any	H.K. Corporation	H.K. Corporation	107	MT	US Dollar
4.	5402 47 00	Fully drawn yarn	Any	Republic of Korea	Any	Any other than H.K. Corporation Hyosung Corporation Sachan Industry and Huvis Corporation	Any other than H.K. Corporation Hyosung Corporation Saehan Industry and Huvis Corporation	558	MT	US Dollar
5.	5402 47 00	Fully drawn yarn	Any	Other than Indonesia, Republic of Korea, Malaysia and Chinese Taipei	Republic of Korea	Any	Any	558	MT	US Dollar
6.	5402 47 00	Fully drawn yarn	Any	Malaysia	Any	Hualon Corporation	Hualon Corporation	140	MT	US Dollar
7.	5402 47 00	Fully drawn yarn	Any	Malaysia	Any	Any other than Hualon Corporation	Any other than Hualon Corporation	419	MT	US Dollar
8.	5402 47 00	Fully drawn yarn	Any	Other than Indonesia, Republic of Korea, Malaysia and Chinese Taipei	Malaysia	Any	Any	419	MT	US Dollar
9.	5402 47 00	Fully drawn yarn	Any	Chinese Taipei	Any	Nan Ya Plastics Corporation	Nan Ya Plastics Corporation	57	MT	US Dollar
10.	5402 47 00	Fully drawn yarn	Any	Chinese Taipei	Any	China man made Fibre Corporation and China	China man made Fibre. Corporation and China	268	MT	US Dollar

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
11.	5402 47 00	Fully drawn yarn	Any	Chinese Taipei	Any	Any other than Nan Ya Plastics Corporation and China Man made Fiber Corporation	Any other than Nan Ya Plastiks Corporation and China Man made Fiber Corporation	421	MT	US Dollar
12.	5402 47 00	Fully drawn yarn	Any	Other than Indonesia, Republic of Korea, Malaysia and Chinese Taipei	Chinese Taipei	Any	Any	421	MT	US Dollar

2. The anti-dumping duty imposed under this notification shall be effective upto and inclusive of the 20th day of February 2007, and shall be payable in Indian currency.

Explanation. - For the purposes of this notification, “rate of exchange” applicable for the purposes of calculation of anti-dumping duty shall be the rate which is specified in the notification of the Government of India in the Ministry of Finance (Department of Revenue), issued from time to time, in exercise of the powers under sub-clause (i) of clause (a) of sub-section (3) of section 14 of the Customs Act, 1962 (52 of 1962) and the relevant date for the determination of the rate of exchange shall be the date of presentation of the bill of entry under section 46 of the said Customs Act.

**ANTI-DUMPING DUTY ON NYLON FILAMENT YARN ORIGINATING IN OR EXPORTED FROM SPECIFIED COUNTRIES:
[Notifn.No.85/2006-Cus., dt. 29.8.2006 as amended by 123/10, dt. 9.12.2010. 47/10, 73/11]**

Whereas in the matter of import of nylon filament yarn of specification ‘synthetic filament yarn including synthetic monofilament of less than 67 decitex, of nylon or other polyamides falling under chapter 54 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975), excluding all high tenacity yarn of nylon including fishnet yarn of nylon’ (hereinafter referred to as the subject goods), originating in or exported from People’s Republic of China, Chinese Taipei, Malaysia, Indonesia, Thailand and People’s Republic of Korea (hereinafter referred to as the subject countries), the Designated Authority in its preliminary findings vide notification No. 14/5/2005-DGAD, dated the 3rd February 2006, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 3rd February 2006, had come to the conclusion that –

- (i) the subject goods have been exported to India from the subject countries below their normal value;
- (ii) the domestic industry has suffered material injury;
- (iii) the injury has been caused cumulatively by the dumped imports from subject countries.

And whereas, on the basis of the aforesaid findings of the designated authority, the Central Government had imposed an anti-dumping duty on the subject goods vide notification No. 30/2006-Customs, dated

the 29th March 2006, published in Part II, Section 3, Sub-section (i) of the Gazette of India, Extraordinary, dated the 29th March 2006 vide No. G.S.R. 182 (E), dated the 29th March 2006;

And whereas, the designated authority, vide its final findings notification No. 14/5/2005-DGAD dated the 3rd July 2006, published in the Gazette of India, Extraordinary, Part I, Section I, dated the 3rd July 2006, has come to the conclusion that-

- (i) The subject goods have been exported to India from the subject countries below their normal value;
- (ii) The domestic industry has suffered material injury;
- (iii) No injury has been caused in respect of imports of Nylon flame retardant yarn, Nylon air texturised yarn, Nylon 66 and Nylon 11 yarn, Nylon 170/24 and 280/14 denier yarn used for hook and loop tape fasteners, nylon 6 monofilament, UV treated yarn wherever their landed value is higher than Rs.172 per kg.
- (iv) The injury has been caused cumulatively by the dumped imports from subject countries.

and has recommended to impose definitive anti dumping duties on all imports of the subject goods, originating in or exported from the subject countries;

Now, therefore, in exercise of the powers conferred by sub-section (1) and sub-section (5) of section 9A of the said Customs Tariff Act, read with rules 18 and 20 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, on the basis of the aforesaid findings of the designated authority, hereby imposes on the goods, the description of which is specified in column (3) of the Table below, falling under of the First Schedule to the said Customs Tariff Act as specified in the corresponding entry in column (2), the specification of which is specified in column (4) of the said Table, originating in the countries specified in the corresponding entry in column (5), and exported from the countries specified in the corresponding entry in column (6) and produced by the producers specified in the corresponding entry in column (7) and exported by the exporters specified in the corresponding entry in column (8), and imported into India, an anti-dumping duty which shall be equal to the amount specified in the corresponding entry in column (9) in the currency as specified in the corresponding entry in column (11), and per unit of measurement as specified in the corresponding entry in column (10), of the said Table.

Table

S. No.	Chapter	Description of goods	Specification	Country of Origin	Country of Export	Producer	Ex-porter	Amount	Unit of Measurement	Currency
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
1	54	Nylon Filament Yarn	Synthetic filament yarn including synthetic monofilament of less than 67 decitex, of nylon or other polyamides, excluding all	Any	People's Republic of China	Jinan Juda	Jinan Juda	63	Kilogram	Indian Rupees

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
			high tenacity yarn of nylon including fishnet yarn of nylon							
2	54	Nylon Filament Yarn	-do-	Any	People's Republic of China	Any except Jinan Juda	Any except 63 Jinan Juda		Kilogram	Indian Rupees
3	54	Nylon Filament Yarn	-do-	Any	Chinese Taipei	Suntex Fibre Co. Ltd.	Suntex Fibre Co. Ltd.	8.99	Kilogram	Indian Rupees
4	54	Nylon Filament Yarn	-do-	Any	Chinese Taipei	Lipeng Enterprises	Lipeng Enterprises	34.41	Kilogram	Indian Rupees
5	54	Nylon Filament Yarn	-do-	Any	Chinese Taipei	Any except Suntex Fibre & Lipeng Enterprises	Any except 41.43 Suntex Fibre & Lipeng Enterprises.		Kilogram	Indian Rupees
6	54	Nylon Filament Yarn	-do-	Any	Indonesia	Any	Any	77.93	Kilogram	Indian Rupees
7	54	Nylon Filament Yarn	Synthetic filament yarn including synthetic monofila- ment of less than 67 decitex, of nylon or other polyamides, excluding all high tenacity yarn of nylon including fishnet yarn of nylon	Malaysia	Malaysia	Recron (Malaysia) Sdn. Bhd.	Recron (Malaysia) Sdn. Bhd.	13.80	Kilo- gram	Indian Rupees
7A	54	Nylon Filament Yarn	Synthetic filament yarn including synthetic monofila- ment of	Malaysia	Malaysia	Any other combi- nation of producer and exporter	Any other combi- nation of producer and exporter	24.24	Kilo- gram	Indian Rupees

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
			less than 67 decitex, of nylon or other polyamides, excluding all high tenacity yarn of nylon including fishnet yarn of nylon							
8	54	Nylon Filament Yarn	Synthetic filament yarn including synthetic monofila- ment of less than 67 decitex, of nylon or other polyamides, excluding all high tenacity yarn of nylon including fishnet yarn of nylon	Malaysia	Any other than People's Republic of China, Chinese Taipei, Indonesia, Thailand and Republic of Korea .	Any	Any	24.24	Kilo- gram	Indian Rupees
8A	54	Nylon Filament Yarn	Synthetic filament yarn including synthetic monofila- ment of less than 67 decitex, of nylon or other polya- mides, excluding all high tenacity yarn of nylon including fishnet yarn of nylon	Any other than People's Republic of China, Chinese Taipei, Indonesia, Thailand and Republic of Korea .	Malaysia	Any	Any	24.24	Kilo- gram	Indian Rupees

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
9	54	Nylon Filament Yarn	-do-	Any	Thailand	Asia Fibre Public Company Ltd.	Asia Fibre Public Company Ltd.	25.77	Kilogram	Indian Rupees
10	54	Nylon Filament Yarn	-do-	Any	Thailand	Thai Taffeta	Thai Taffeta	22.40	Kilogram	Indian Rupees
11	54	Nylon Filament Yarn	-do-	Any	Thailand	Any except Asia Fibre Public Co. Ltd. and Thai Taffeta	Any except Asia Fibre Public Co. Ltd. and Thai Taffeta	32.03	Kilogram	Indian Rupees
12	54	Nylon Filament Yarn	-do-	Any	Korea RP	Taekwang Industrial Co. Ltd.	Taekwang Industrial Co. Ltd.	23.74	Kilogram	Indian Rupees
13	54	Nylon Filament Yarn	-do-	Any	Korea RP	Hyosung Corporation	Hyosung Corporation	44.96	Kilogram	Indian Rupees
14	54	Nylon Filament Yarn	-do-	Any	Korea RP	Any except Taekwang Industrial Co Ltd. & Hyosung Corporation	Any except Taekwang Industrial Co Ltd. & Hyosung Corporation	51.94	Kilogram	Indian Rupees
15	54	Nylon Filament Yarn	-do-	China PR, Any Chinese except Taipei, China PR, Malaysia, Chinese Indonesia, Taipei, Thailand, Malaysia, Korea RP Indonesia, Thailand, Korea RP		Any	Any	77.93	Kilogram	Indian Rupees

Provided that no anti dumping duty shall be payable if the landed value of Nylon flame retardant yarn, Nylon air texturised yarn, Nylon 66 and Nylon 11 yarn, Nylon 170/24 and 280/14 denier yarn used for hook and loop tape fasteners, nylon 6 monofilament and UV treated yarn, is higher than,-

- (a) Rs. 172 per kg for the goods originating in or exported from the subject countries except Malaysia,
- (b) Rs.204.57 per kg for goods originating in or exported from Malaysia.

2. The anti-dumping duty imposed under this notification shall be levied with effect from the dated of imposition of the provisional anti-dumping duty i.e., 29th March 2006, and shall be payable in Indian currency.

3. This notification, unless revoked earlier, shall remain in force up to and inclusive of the 28th Novem-

ber, 2011.

Explanation. - For the purposes of this notification, "landed value" means the assessable value as determined under the Customs Act, 1962 (52 of 1962) and includes all duties of customs except duties levied under sections 3, 3A, 8B, 9 and 9A of the said Customs Tariff Act.

**ANTI DUMPING DUTY ON FULLY DRAWN YARN ETC. ORIGINATING IN OR EXPORTED FROM SPECIFIED COUNTRIES:
[Notfn. No.15/07-Cus., dt. 20.2.07 as amended by 68/08,111/08, 110/10, 15/12]**

Whereas, in the matter of import of fully drawn yarn or fully oriented yarn or spin drawn yarn or flat yarn of polyester (non-textured and non-POY) and other yarns (hereinafter referred to as the subject goods) falling under tariff items 5402 44 00 or 5402 47 00 (since substituted for the erstwhile tariff item 5402 43 00) of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975), originating in, or exported, from Indonesia, Republic of Korea, Malaysia and Chinese Taipei (hereinafter referred to as the subject countries), the designated authority in its preliminary findings vide notification No. 14/3/2005-DGAD, dated the 3rd July, 2006, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 3rd July, 2006, had come to the conclusion that –

- (i) the subject goods originating in or exported, from subject countries have been exported to India below their normal values;
- (ii) the domestic industry has suffered material injury;
- (iii) the injury has been caused to the domestic industry by dumped imports of subject goods originating in, or exported, from the subject countries;

and had recommended imposition of provisional anti-dumping duty on imports of the subject goods of all grades, originating in, or exported, from the subject countries

And whereas on the basis of the aforesaid findings of the designated authority, the Central Government had imposed provisional anti-dumping duty on the subject goods, vide notification of the Government of India in the Ministry of Finance (Department of Revenue), No.82/2006–Customs, dated the 21st August, 2006, published in Part II, Section 3, Sub-section (i) of the Gazette of India, Extraordinary, dated the 21st August, 2006 vide G.S.R. No. 495(E), dated the 21st August, 2006;

And whereas the designated authority in its final findings vide notification No.14/3/2005 -DGAD, dated the 26th December, 2006, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 27th December, 2006, read with amendment No.14/3/2005-DGAD, dated 24th January, 2007, published in the Gazette of India, Extraordinary, Part I, section 1, dated the 24th January, 2007, has extended the scope of subject goods to include Fully Drawn or Fully Printed Yarn or Spin Draw Yarn or Flat Yarn of Polyester falling under tariff item 5402 44 00 or 5402 46 00 of the First Schedule of the said Customs Tariff Act, has come to the conclusion that –

- (i) subject goods originating in, or exported from, subject countries have been exported to India below their normal value;
- (ii) the domestic industry has suffered material injury;
- (iii) the injury has been caused to the domestic industry by dumped imports of subject goods originating in, or exported from, the subject countries;

And whereas the designated authority has recommended the imposition of definitive anti-dumping

duty on imports of the subject goods originating in, or exported from, the subject countries, in order to remove the injury to the domestic industry;

Now, therefore, in exercise of the powers conferred by sub-section (1) of section 9A of the said Customs Tariff Act, read with sub-section (5) of the said section 9A and rules 18 and 20 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, on the basis of the aforesaid final findings of the designated authority, hereby imposes on the goods, the description of which is specified in column (3) of the Table I below, falling under tariff item of the First Schedule to the said Customs Tariff Act as specified in the corresponding entry in column (2), the specification of which is specified in column (4), originating in the country as specified in the corresponding entry in column (5), and produced by the producers as specified in the corresponding entry in column (7), when exported from the country as specified in the corresponding entry in column (6), by the exporters as specified in the corresponding entry in column (8), and imported into India, an anti-dumping duty equal to the amount as specified in the corresponding entry in column (9), in the currency as specified in the corresponding entry in column (11) and per unit of measurement as specified in the corresponding entry in column (10) of the said Table I.

Table

S. No.	Tariff headings	Description of goods	Specification	Country of Origin	Country of Export	Producer	Ex- porter	Amount	Unit of Measurement	Currency
1.	2.	3.	4.	5.	6.	7.	8.	9.	10.	11.
1.	5402 44 00, 5404 46 00 or 5402 47 00	Fully Drawn or Fully Printed Yarn or Spin Drawn Yarn or Flat Yarn of Polyester	Any	Indonesia	Any Indonesia	M/s. P.T Mutu Gading Tekstil, Indonesia	M/s.P.T. Mutu Gading Tekstil,	Nil	MT	US\$
2.	5402 44 00, 5404 46 00 or 5402 47 00	Fully Drawn or Fully Printed Yarn or Spin Drawn Yarn or Flat Yarn of Polyester	Any	Indonesia	Any Indonesia	M/s. P.T Mutu Gading Tekstil,	Any other. than above	490	MT	US\$
3.	5402 44 00, 5404 46 00 or 5402 47 00	Fully Drawn or Fully Printed Yarn or Spin Drawn Yarn or Flat Yarn of Polyester	Any	Indonesia	Any	Any other than above	Any	490	MT	US\$
4.	5402 44 00, 5404 46 00	Fully Drawn or	Any	Any other than	Indonesia	Any	Any	490	MT	US\$

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2981 ANTI-DUMPING DUTY NOTIFICATIONS

1.	2.	3.	4.	5.	6.	7.	8.	9.	10.	11.
	or 5402 47 00	Fully Printed Yarn or Spin Drawn Yarn or Flat Yarn of Polyester		Subject Countries						
5.	Omitted									
6.	5402 44 00, 5404 46 00 or 5402 47 00	Fully Drawn or Fully Printed Yarn or Spin Drawn Yarn or Flat Yarn of Polyester	Any	Republic of Korea	Any Korea	M/s. Hyosung Corpo- ration,	M/s. Hyosung Corporation, Korea	64	MT	US\$
7.	5402 44 00, 5404 46 00 or 5402 47 00	Fully Drawn or Fully Printed Yarn or Spin Drawn Yarn or Flat Yarn of Polyester	Any	Republic of Korea	Any Korea	M/s. Hyosung Corpo- ration,	Any other than above	588	MT	US\$
8.	5402 44 00, 5404 46 00 or 5402 47 00	Fully Drawn or Fully Printed Yarn or Spin Drawn Yarn or Flat Yarn of Polyester	Any	Republic of Korea	Any	M/s. Woongjin Chemicals Co Ltd.	M/s. Woongjin Chemicals Co Ltd.	Nil	MT	US\$
9.	5402 44 00, 5404 46 00 or 5402 47 00	Fully Drawn or Fully Printed Yarn or Spin Drawn Yarn or Flat Yarn of Polyester	Any	Republic of Korea	Any	M/s. Woongjin Chemicals Co Ltd.	Any other than above	588	MT	US\$
10.	5402 44 00, 5404 46 00 or 5402 47 00	Fully Drawn or Fully Printed Yarn or Spin Drawn Yarn or Flat Yarn of Polyester	Any	Republic of Korea	Any Korea	M/s. Huvis Corpo- ration, Korea	M/s. Huvis Corpo- ration,	Nil	MT	US\$
11.	5402 44 00, 5404 46 00 or 5402 47 00	Fully Drawn or Fully Printed Yarn or Spin Drawn Yarn	Any	Republic of Korea	Any Korea	M/s. Huvis Corpo- ration	Any other than above	588	MT	US\$

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2982 ANTI-DUMPING DUTY NOTIFICATIONS

1.	2.	3.	4.	5.	6.	7.	8.	9.	10.	11.
12.	5402 44 00, 5404 46 00 or 5402 47 00	or Flat Yarn of Polyester Fully Drawn or Fully Printed Yarn or Spin Drawn Yarn or Flat Yarn of Polyester	Any	Republic of Korea	Any named	Any other than the Korean producers above	Any	588	MT	US\$
13.	5402 44 00, 5404 46 00 or 5402 47 00	Fully Drawn or Fully Printed Yarn or Spin Drawn Yarn or Flat Yarn of Polyester	Any	Any other than Subject Countries	Republic of Korea	Any	Any	588	MT	US\$
14.	5402 44 00, 5404 46 00 or 5402 47 00	Fully Drawn or Fully Printed Yarn or Spin Drawn Yarn or Flat Yarn of Polyester	Any	Malaysia	Any	M/s. Recron (Malaysia) Sdn Bhd.	M/s. Recron (Malaysia) Sdn Bhd.	163	MT	US\$
15.	5402 44 00, 5404 46 00 or 5402 47 00	Fully Drawn or Fully Printed Yarn or Spin Drawn Yarn or Flat Yarn of Polyester	Any	Malaysia	Any	M/s. Recron (Malaysia) Sdn Bhd.	Any other than above	456	MT	US\$
16.	5402 44 00, 5404 46 00 or 5402 47 00	Fully Drawn or Fully Printed Yarn or Spin Drawn Yarn or Flat Yarn of Polyester	Any	Malaysia	Any	Any other than above	Any	456	MT	US\$
17.	5402 44 00, 5404 46 00 or 5402 47 00	Fully Drawn or Fully Printed Yarn or Spin Drawn Yarn or Flat Yarn of Polyester	Any	Any other than Subject Countries	Malaysia	Any	Any	456	MT	US\$
18.	5402 44 00, 5404 46 00 or 5402 47 00	Fully Drawn or Fully Printed Yarn or Spin Drawn Yarn	Any	Chinese Taipei	Any	M/s Nan Ya Plastics Corporation	M/s Nan Ya Plastics Corporation	40	MT	US\$

1.	2.	3.	4.	5.	6.	7.	8.	9.	10.	11.
19.	5402 44 00, 5404 46 00 or 5402 47 00	or Flat Yarn of Polyester Fully Drawn or Fully Printed Yarn or Spin Drawn Yarn or Flat Yarn of Polyester	Any	Chinese Taipei	Any	M/s Nan Ya Plastics Corporation	Any other than above	390	MT	US\$
20.	5402 44 00, 5404 46 00 or 5402 47 00	Fully Drawn or Fully Printed Yarn or Spin Drawn Yarn or Flat Yarn of Polyester	Any	Chinese Taipei	Any	Any other than above	Any	390	MT	US\$
21.	5402 44 00, 5404 46 00 or 5402 47 00	Fully Drawn or Fully Printed Yarn or Spin Drawn Yarn or Flat Yarn of Polyester	Any	Any other than Subject Countries	Chinese Taipei	Any	Any	390	MT	US\$

2. The anti-dumping duty imposed under this notification shall be levied with effect from the date of imposition of the provisional anti-dumping duty, i.e. the 21st August, 2006, and shall be paid in Indian currency.

3. The anti-dumping duty imposed under this notification on imports of fully drawn yarn or fully printed yarn or fully oriented yarn or spin drawn yarn or flat yarn of polyester and other yarns falling under Chapter 52 of the First Schedule to the said Customs Tariff Act, produced and exported by M/s H.K. Corporation, Republic of Korea and imported into India, shall be levied with effect from the 15th November, 2007.

Explanation. - For the purposes of this notification, "rate of exchange" applicable for the purposes of calculation of anti-dumping duty shall be the rate which is specified in the notification of the Government of India in the Ministry of Finance (Department of Revenue), issued from time to time, in exercise of the powers under sub-clause (i) of clause (a) of sub-section (3) of section 14 of the Customs Act, 1962 (52 of 1962) and the relevant date for determination of the rate of exchange shall be the date of presentation of the bill of entry under section 46 of the said Customs Act.

This notification shall remain in force up to and inclusive of the 20th August, 2012, unless the notification is revoked earlier.

**ANTI DUMPING DUTY ON PARTIALLY ORIENTED YARN ORIGINATING IN OR EXPORTED FROM SPECIFIED COUNTRIES:
[Notfn. No.86/07-Cus., dt.10.7.07 as amended by 132/08]**

Whereas, the designated authority, *vide* its notification No. 15/9/2005-DGAD, published in Part I, Section I of the Gazette of India, Extraordinary, dated the 20th December, 2005, had initiated a review in the matter of continuation of anti-dumping duties on imports of partially oriented yarn of Polyester (hereinafter referred to as the subject goods), falling under heading 5402 of the First Schedule to the Customs Tariff Act 1975, (51 of 1975), originating in, or exported from, Thailand, Indonesia, Malaysia and Chinese Taipei (here-

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2985 ANTI-DUMPING DUTY NOTIFICATIONS

1.	5402	Partially Oriented Yarn or Polyester	Any	Chinese Taipei	Chinese Taipei	Any	Any	461.52	MT	US\$
2.	5402	Partially Oriented Yarn or Polyester	Any	Chinese Taipei	Any other than Chinese Taipei	Any	Any	461.52	MT	US\$
3.	5402	Partially Oriented Yarn or Polyester	Any	Any other than subject countries	Chinese Taipei	Any	Any	461.52	MT	US\$
4.	5402	Partially Oriented Yarn or Polyester	Any	Thailand	Thailand	Any	Any	83.74	MT	US\$
5.	5402	Partially Oriented Yarn or Polyester	Any	Thailand	Any other than Thailand	Any	Any	83.74	MT	US\$
6.	5402	Partially Oriented Yarn or Polyester	Any	Any other than subject countries	Thailand	Any	Any	83.74	MT	US\$
7.	5402	Partially Oriented Yarn or Polyester	Any	Indonesia	Indonesia	M/s PT Polysindo Eka Perkasa,	M/s PT Polysindo Eka Perkasa	88.68	MT	US\$
8.	5402	Partially Oriented Yarn or Polyester	Any	Indonesia	Indonesia	Any other than M/s PT Polysindo Eka Perkasa,	Any other than M/s PT Polysindo Eka Perkasa	140.05	MT	US\$
9.	5402	Partially Oriented Yarn or Polyester	Any	Indonesia	Any other than Indonesia	Any	Any	140.05	MT	US\$
10.	5402	Partially Oriented Yarn or Polyester	Any	Any other than subject countries	Indonesia	Any	Any	140.05	MT	US\$
11.	5402 US\$	Partially Oriented Yarn or	Any	Malaysia	Malaysia	M/s Hualon Corporation (M) Sdn	M/s Hualon Corporation	74.13	MT	

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
		Polyester				BHD.	(M) Sdn BHD			
12.	5402	Partially Oriented Yarn or Polyester	Any	Malaysia	Malaysia	Any other than M/s Hualon Corporation (M) Sdn BHD	Any other Hualon Corporation (M) Sdn BHD	185.03	MT	US\$
13.	5402	Partially Oriented Yarn or Polyester	Any	Malaysia	Any other than Malaysia	Any	Any	185.03	MT	US\$
14.	5402	Partially Oriented Yarn or Polyester	Any	Any other than subject countries	Malaysia	Any	Any	185.03	MT	US\$

2. The anti-dumping duty imposed under this notification shall be effective for a period of five years (unless revoked, superseded or amended earlier) from the date of publication of this notification in the Official Gazette. The anti-dumping duty shall be paid in Indian currency.

Explanation. - For the purposes of this notification, rate of exchange applicable for the purposes of calculation of anti-dumping duty shall be the rate which is specified in the notification of the Government of India, in the Ministry of Finance (Department of Revenue), issued from time to time, in exercise of the powers conferred by sub-clause (i) of clause (a) of sub-section (3) of section 14 of the Customs Act, 1962 (52 of 1962) and the relevant date for determination of the rate of exchange shall be the date of presentation of the bill of entry under section 46 of the said Customs Act.

ANTI DUMPING DUTY ON PARTIALLY ORIENTED YARN ORIGINATING IN OR EXPORTED FROM SPECIFIED COUNTRIES: [Notfn. No.92/07-Cus., dt.3.8.07 as amended by 71/11]

Whereas in the matter of import of partially oriented yarn generally known as POY (hereinafter referred to as the subject goods) classified under erstwhile tariff item 5402 42 00, of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975), originating in or exported from the People's Republic of China, (hereinafter referred to as the subject country), the designated authority, in its preliminary findings vide notification No. 14/10/2005-DGAD, dated the 4th July 2006, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 4th July 2006, had come to the conclusion that –

- (a) the subject goods originating in or exported from subject country have been exported to India below their normal values;
- (b) the domestic industry has suffered material injury;
- (c) the injury has been caused to the domestic industry by dumped imports of subject goods originating in or exported from subject country;
- (d) the Authority considers it necessary to recommend provisional antidumping duty on imports

of subject goods originating in or exported from the subject country;

and had recommended imposition of provisional anti-dumping duty on the imports of subject goods, originating in, or exported from, the subject country;

And whereas, on the basis of the aforesaid findings of the designated authority, the Central Government had imposed provisional anti-dumping duty on the subject goods, *vide* notification of the Government of India in the Ministry of Finance (Department of Revenue), No.77/2006–Customs, dated the 2nd August, 2006, published in Part II, Section 3, Sub-section (i) of the Gazette of India, Extraordinary, dated the 2nd August, 2006 [*vide* number G.S.R. No. 458(E), dated the 2nd August, 2006];

And whereas, the designated authority in its final findings *vide* notification No.14/10/2005 -DGAD, dated the 8th June, 2007, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 8th June, 2007, has come to the conclusion that-

- (a) subject goods originating in or exported from the subject country have been exported to India below their normal values;
- (b) the domestic industry has suffered material injury;
- (c) the injury has been caused to the domestic industry by dumped imports of the subject goods originating in or exported from the subject country;

and has recommended the imposition of definitive anti-dumping duty on imports of the subject goods originating in, or exported from, the subject country;

Now, therefore, in exercise of the powers conferred by sub-section (1) of section 9A of the Customs Tariff Act, 1975 (51 of 1975), read with sub-section (5) of the said section 9A and rules 18 and 20 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, on the basis of the aforesaid final findings of the designated authority, hereby imposes on the subject goods, the description of which is specified in column (3) of the Table below, falling under heading of the First Schedule to the Customs Tariff Act, 1975, as specified in the corresponding entry in column (2), the specification of which is specified in column (4) of the said Table, originating in the countries specified in the corresponding entry in column (5), and exported from the countries specified in the corresponding entry in column (6) and produced by the producers specified in the corresponding entry in column (7) and exported by the exporters specified in the corresponding entry in column (8), and imported into India, an anti-dumping duty which shall be equal to the amount specified in the corresponding entry in column (9), in the currency as specified in the corresponding entry in column (11) and per unit of measurement as specified in the corresponding entry in column (10) of the said Table.

Table

S. No.	Tariff headings	Description of goods	Specification	Country of Origin	Country of Export	Producer	Ex-porter	Amount	Unit of Measurement	Currency
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
1	5402	Partially Oriented	Any	People's Republic	Any	Any	Any	545.22	Metric tonne	US\$

		Yarn		of China						
2	5402	Partially Oriented Yarn	Any	Any	People's Republic of China	Any	Any	545.22	Metric tonne	US\$

2. The anti-dumping duty imposed under this notification shall be levied with effect from the date of imposition of the provisional anti-dumping duty, that is, the 2nd August, 2006, and shall be paid in Indian currency.

Explanation. - For the purposes of this notification, "rate of exchange" applicable for the purposes of calculation of anti-dumping duty shall be the rate which is specified in the notification of the Government of India in the Ministry of Finance (Department of Revenue), issued from time to time, in exercise of the powers under sub-clause (i) of clause (a) of sub-section (3) of section 14 of the Customs Act, 1962 (52 of 1962) and the relevant date for determination of the rate of exchange shall be the date of presentation of the bill of entry under section 46 of the said Customs Act.

This notification shall remain in force upto and inclusive of the 10th February 2012, unless the notification is revoked earlier.

ANTI DUMPING DUTY ON ALL FULLY DRAWN FULLY ORIENTED YARN/SPIN DRAW YARN ETC. ORIGINATING IN OR EXPORTED FROM SPECIFIED COUNTRIES:

[Notfn. No.29/09-Cus., dt.26.3.2009]

Whereas in the matter of imports of All Fully Drawn or Fully Oriented Yarn/Spin Draw Yarn/Flat Yarn of Polyester (non-textured and non – POY) (hereinafter referred to as the subject goods), falling under tariff item 5402 47 00 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975), originating in, or exported from, the People's Republic of China, Thailand and Vietnam (hereinafter referred to as the subject countries) and imported into India, the designated authority in its preliminary findings vide notification No.14/3/2008-DGAD dated the 23rd January, 2009 published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 27th January, 2009 has come to the conclusion that –

- (a) the subject goods have been exported to India from the subject countries below its normal value;
- (b) the domestic industry has suffered material injury; and
- (c) the injury has been caused by the dumped imports from the subject countries;

and has recommended imposition of provisional anti-dumping duty on the imports of subject goods, originating in, or exported from, the subject countries;

Now, therefore, in exercise of the powers conferred by sub-section (2) of section 9A of the said Customs Tariff Act, 1975 read with rules 13 and 20 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, on the basis of the aforesaid findings of the designated authority, hereby imposes on the goods, the description of which is specified in column (3) of the Table below, falling under tariff item of the First Schedule to the said Customs Tariff Act as specified in the corresponding entry in column (2), the specification of which is specified in column (4) of the said Table, originating in the country as specified in the

corresponding entry in column (5), and exported from the country as specified in the corresponding entry in column (6), and produced by the producer as specified in the corresponding entry in column (7), and exported by the exporter as specified in the corresponding entry in column (8), and imported into India, an anti-dumping duty at the rate equal to the amount indicated in the corresponding entry in column (9), in the currency as specified in the corresponding entry in column (11), and per unit of measurement as specified in the corresponding entry in column (10) of the said Table.

Table

S1. No.	Tariff item	Description of goods	Specification	Country of origin	Country of Export	Producer	Exporter	Amount	Unit of Measurement	Currency
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
1.	5402 47 00	All Fully Drawn or Fully Oriented Yarn/Spin Draw Yarn/ Flat Yarn of Polyester (non-textured and non – POY)	Any	People's Republic of China	People's Republic of China	TONGKUNTONGKUN GROUP CO. LTD.	TONGKUNTONGKUN GROUP CO. LTD.	200.53	M T	US dollar
2.	5402 47 00	All Fully Drawn or Fully Oriented Yarn/Spin Draw Yarn/ Flat Yarn of Polyester (non-textured and non – POY)	Any	People's Republic of China	People's Republic of China	TONGKUNTONGKUN GROUP HENGSHENG CHEMICAL FIBRE CO. LTD	TONGKUNTONGKUN GROUP HENGSHENG CHEMICAL FIBRE CO. LTD	225.52	M T	US dollar
3.	5402 47 00	All Fully Drawn or Fully Oriented Yarn/Spin Draw Yarn/ Flat Yarn of Polyester (non-textured and non – POY)	Any	People's Republic of China	People's Republic of China	WUXI GODSHEEP INDUSTRY & TRADE CO. LTD	Jiangsu Godsheep Chemical Fibre Co. Ltd.	275.42	M T	US dollar
4.	5402 47 00	All Fully Drawn or Fully Oriented Yarn/Spin Draw Yarn/ Flat Yarn of Polyester (non-textured and non – POY)	Any	People's Republic of China	People's Republic of China	JIANGSU HENGLI CHEMICALS FIBRE CO. LTD	JIANGSU HENGLI CHEMICALS FIBRE CO. LTD	112.64	M T	US dollar

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(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)	
5.	5402 47 00 US dollar	All Fully Drawn or Fully Oriented Yarn/Spin Draw Yarn/ Flat Yarn of Polyester (non-textured and non – POY)	Any	People's Republic of China	People's Republic of China	Any combination other than at S. No. 1 to 4 above			527.31	MT	
6.	5402 47 00	All Fully Drawn or Fully Oriented Yarn/Spin Draw Yarn/ Flat Yarn of Polyester (non-textured and non – POY)	Any	People's Republic of China	Any other than People's Republic of China	Any	Any	527.31	MT	US dollar	
7.	5402 47 00	All Fully Drawn or Fully Oriented Yarn/Spin Draw Yarn/ Flat Yarn of Polyester (non-textured and non – POY)	Any	Any other than subject countries	People's Republic of China	Any	Any	527.31	MT	US dollar	
8.	5402 47 00	All Fully Drawn or Fully Oriented Yarn/Spin Draw Yarn/ Flat Yarn of Polyester (non-textured and non – POY)	Any	Vietnam	Vietnam	Any	Any	232.86	MT	US dollar	
9.	5402 47 00	All Fully Drawn or Fully Oriented Yarn/Spin Draw Yarn/ Flat Yarn of Polyester (non-textured and non – POY)	Any	Vietnam	Any other than Vietnam	Any	Any	232.86	MT	US dollar	
10.	5402 47 00	All Fully Drawn or	Any	Any other	Vietnam	Any	Any	232.86	MT	US dollar	

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
		Fully Oriented Yarn/Spin Draw Yarn/ Flat Yarn of Polyester (non-textured and non – POY)		than subject countries						
11.	5402 47 00	All Fully Drawn or Fully Oriented Yarn/Spin Draw Yarn/ Flat Yarn of Polyester (non-textured and non – POY)	Any	Thailand	Thailand	INDO POLY (THAI- LAND) LTD.	INDO POLY (THAI- LAND) LTD.	283.21	M T	US dollar
12.	5402 47 00 US dollar	All Fully Drawn or Fully Oriented Yarn/Spin Draw Yarn/ Flat Yarn of Polyester (non-textured and non – POY)	Any	Thailand	Thailand	Any combination other than at S. No. 11 above		379.74	M T	
13.	5402 47 00	All Fully Drawn or Fully Oriented Yarn/Spin Draw Yarn/ Flat Yarn of Polyester (non-textured and non – POY)	Any	Thailand	Any other than Thailand	Any	Any	379.74	M T	US dollar
14.	5402 47 00	All Fully Drawn or Fully Oriented Yarn/Spin Draw Yarn/ Flat Yarn of Polyester (non-textured and non – POY)	Any	Any other than subject countries	Thailand	Any	Any	379.74	M T	US dollar

2. The anti-dumping duty imposed under this notification shall be effective upto and inclusive of the 25th September, 2009.

Explanation. - For the purposes of this notification, rate of exchange applicable for the purposes of calculation of such anti-dumping duty shall be the rate which is specified in the notification of the Government of

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
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India, in the Ministry of Finance (Department of Revenue), issued from time to time, in exercise of the powers conferred by section 14 of the Customs Act 1962 (52 of 1962), and the relevant date for the determination of the rate of exchange shall be the date of presentation of the bill of entry under section 46 of the said Customs Act.

ANTI DUMPING DUTY ON VISCOSE RAYON FILAMENT YARN ORIGINATING IN OR EXPORTED FROM SPECIFIED COUNTRIES:

[Notfn. No.81/09-Cus., dt.13.7.2009]

Whereas in the matter of import of viscose rayon filament yarn upto 150 deniers including monofilament yarn of less than 67 decitex falling under Chapter heading 5403 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975), (hereinafter referred to as the subject goods), originating in, or exported from, the People's Republic of China (hereinafter referred to as the subject country) and Ukraine, the designated Authority in its final findings *vide* notification No. 14/23/2004-DGAD, dated the 4th April 2006, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 4th April 2006, had come to the conclusion that-

- (i) the subject goods had been exported to India from the People's Republic of China below its normal value;
- (ii) the domestic industry had suffered material injury and is facing threat of material injury;
- (iii) the injury had been caused by the dumped imports from the People's Republic of China; and
- (iv) the anti-dumping investigations were terminated with regards to Ukraine, as imports from that country had been found to be negligible;

and had recommended imposition of definitive anti-dumping duty, on all imports of the subject goods originating in or exported from the People's Republic of China.

And whereas on the basis of the aforesaid findings of the designated authority, the Central Government had imposed an anti-dumping duty on the subject goods *vide* notification of the Government of India in the Ministry of Finance (Department of Revenue), No. 45/2006-Customs, published in the Gazette of India Extraordinary, Part II, Section 3, Sub-section (i), *vide* number G.S.R.308 (E), dated the 24th May, 2006.

And whereas the designated authority, in its final findings in mid-term review, *vide* notification No. 15/8/2007-DGAD, dated the 22nd May, 2009, published in the Gazette of India, Extraordinary, Part I, section 1, dated the 22nd May, 2009, had come to the conclusion that-

- (a) the subject goods were entering the Indian market at dumped prices and dumping margins of the subject goods imported from the People's Republic of China was substantial and above de-minimis; and the product continued to be exported to India at dumped prices.
- (b) the subject goods were likely to enter Indian market at dumped prices, should the present measures be withdrawn;
- (c) the situation of domestic industry deteriorated further in spite of existing anti-dumping duties; should the present anti dumping duties be revoked, injury to the domestic industry is likely to continue and intensify; and
- (d) the deterioration in the performance of the domestic industry was because of dumped imports from the People's Republic of China;

and had recommended continued imposition of anti-dumping duty on all imports of the subject goods originating in, or exported from, the People's Republic of China.

Now, therefore, in exercise of the powers conferred by sub-sections (1) and (5) of section 9A of the said Customs Tariff Act, 1975, read with rule 18 and 23 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government hereby makes the following further amendments in the notification of the Government of India in the Ministry of Finance (Department of Revenue), No. 45/2006–Customs, published in the Gazette of India Extraordinary, Part II, Section 3, Sub-section (i), *vide* number G.S.R.308 (E), dated the 24th May, 2006, namely:-

In the said notification, for the Table, the following Table shall be substituted, namely:-

Table

Sl. Heading No.	Description of goods	Specifi- cation (denier)	Country of origin	Country of export	Producer	Exporter	Amount	Unit measure- ment	Currency
(1) (2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
1. 5403	Viscose rayon 30 filament yarn upto 150 deniers (and +- 4% permissible variation thereof) including monofilament yarn of less than 67 decitex, also known as viscose filament yarn or VFY, rayon filament yarn, art silk yarn, cellulose yarn or rayon yarn, and includes all yarn made of 100% viscose yarns such as dyed yarn, flat yarn, microfilament micro yarn, twisted yarn (excluding embroidered yarn), doubled/multiple ply		People's Republic of China	People's Republic	Yibin Hiest Fibre Limited Corporation.	Yibin Hiest Fibre Limited Corporation.	10.10	KG	US dollar

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(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
		yarn etc. of VFY, excluding embroidered yarn, sewing thread, fur yarn, fire retardant yarn, engineered yarn, and air texturised yarn								
2	5403	-do-	40	People's Republic of China	People's Republic of China	Yibin Hiest Fibre Limited Corpo- ration.	Yibin Hiest Fibre Limited Corpo- ration.	9.68	KG	US dollar
3	5403	-do-	50	People's Republic of China	People's Republic of China	Yibin Hiest Fibre Limited Corpo- ration.	Yibin Hiest Fibre Limited Corpo- ration.	9.71	KG	US dollar
4	5403	-do-	60	People's Republic of China	People's Republic of China	Yibin Hiest Fibre Limited Corpo- ration.	Yibin Hiest Fibre Limited Corpo- ration.	8.08	KG	US dollar
5	5403	-do-	75	People's Republic of China	People's Republic of China	Yibin Hiest Fibre Limited Corpo- ration.	Yibin Hiest Fibre Limited Corpo- ration.	6.28	KG	US dollar
6	5403	-do-	100	People's Republic of China	People's Republic of China	Yibin Hiest Fibre Limited Corpo- ration.	Yibin Hiest Fibre Limited Corpo- ration.	4.72	KG	US dollar
7	5403	-do-	120	People's Republic of China	People's Republic of China	Yibin Hiest Fibre Limited Corpo- ration.	Yibin Hiest Fibre Limited Corpo- ration.	4.77	KG	US dollar
8	5403	-do-	150	People's Republic of China	People's Republic of China	Yibin Hiest Fibre Limited Corpo- ration.	Yibin Hiest Fibre Limited Corpo- ration.	4.74	KG	US dollar
9	5403	-do-	Any other	People's	People's	Yibin	Yibin	11.38	KG	US dollar

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(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
				Republic of China	Republic of China	Hiest Fibre Limited Corporation.	Hiest Fibre Limited Corporation.			
10	5403	-do-	30	People's Republic of China	People's Republic of China	Xinxiang Chemical Fibre Co. Ltd.	Xinxiang Chemical Fibre Co. Ltd.	10.10	KG	US dollar
11	5403	-do-	40	People's Republic of China	People's Republic of China	Xinxiang Chemical Fibre Co. Ltd.	Xinxiang Chemical Fibre Co. Ltd.	9.68	KG	US dollar
12	5403	-do-	50	People's Republic of China	People's Republic of China	Xinxiang Chemical Fibre Co. Ltd.	Xinxiang Chemical Fibre Co. Ltd.	9.71	KG	US dollar
13	5403	-do-	60	People's Republic of China	People's Republic of China	Xinxiang Chemical Fibre Co. Ltd.	Xinxiang Chemical Fibre Co. Ltd.	8.08	KG	US dollar
14	5403	-do-	75	People's Republic of China	People's Republic of China	Xinxiang Chemical Fibre Co. Ltd.	Xinxiang Chemical Fibre Co. Ltd.	6.28	KG	US dollar
15	5403	-do-	100	People's Republic of China	People's Republic of China	Xinxiang Chemical Fibre Co. Ltd.	Xinxiang Chemical Fibre Co. Ltd.	6.07	KG	US dollar
16	5403	-do-	120	People's Republic of China	People's Republic of China	Xinxiang Chemical Fibre Co. Ltd.	Xinxiang Chemical Fibre Co. Ltd.	5.20	KG	US dollar
17	5403	-do-	150	People's Republic of China	People's Republic of China	Xinxiang Chemical Fibre Co. Ltd.	Xinxiang Chemical Fibre Co. Ltd.	5.61	KG	US dollar
18	5403	-do-	Any other	People's Republic of China	People's Republic of China	Xinxiang Chemical Fibre Co. Ltd.	Xinxiang Chemical Fibre Co. Ltd.	11.38	KG	US dollar
19	5403	-do-	30	People's Republic of China	People's Republic of China	Any combination of producer and exporter other than at S.No. 1 or 10		11.28	KG	US dollar
20	5403	-do-	40	People's Republic of China	People's Republic of China	Any combination of producer and exporter other than at S.No. 2 or 11		10.88		
21	5403	-do-	50	People's Republic of China	People's Republic of China	Any combination of producer and exporter other than at S.No. 3 or 12		9.71	KG	US dollar
22	5403	-do-	60	People's Republic of China	People's Republic of China	Any combination of producer and exporter other than at S.No.		9.55	KG	US dollar

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(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
23	5403	-do-	75	People's Republic of China	People's Republic of China	4 or 13 Any combination of producer and exporter other than at S.No. 5 or 14		6.28	KG	US dollar
24	5403	-do-	100	People's Republic of China	People's Republic of China	Any combination of producer and exporter other than at S.No. 6 or 15		6.07	KG	US dollar
25	5403	-do-	120	People's Republic of China	People's Republic of China	Any combination of producer and exporter other than at S.No. 7 or 16		5.20	KG	US dollar
26	5403	-do-	150	People's Republic of China	People's Republic of China	Any combination of producer and exporter other than at S.No. 8 or 17		5.61	KG	US dollar
27	5403	-do-	Any other	People's Republic of China	People's Republic of China	Any combination of producer and exporter other than at S.No. 9 or 18		11.38	KG	US dollar
28	5403	-do-	30	People's Republic of China	Any other than People's Republic of China	Any	Any	11.28	KG	US dollar
29	5403	-do-	40	People's Republic of China	Any other than People's Republic of China	Any	Any	10.88	KG	US dollar
30	5403	-do-	50	People's Republic of China	Any other than People's Republic of China	Any	Any	9.71	KG	US dollar
31	5403	-do-	60	People's Republic of China	Any other than People's Republic of China	Any	Any	9.55	KG	US dollar
32	5403	-do-	75	People's Republic of China	Any other than People's Republic of China	Any	Any	6.28	KG	US dollar
33	5403	-do-	100	People's Republic of China	Any other than People's Republic of China	Any	Any	6.07	KG	US dollar
34	5403	-do-	120	People's Republic of China	Any other than People's	Any	Any	5.20	KG	US dollar

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(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
35	5403	-do-	150	People's Republic of China	Republic of China Any other than People's Republic of China	Any	Any	5.61	KG	US dollar
36	5403	-do-	Any other	People's Republic of China	Any other than People's Republic of China	Any	Any	11.38	KG	US dollar
37	5403	-do-	30	Any	People's Republic of China	Any	Any	11.28	KG	US dollar
38	5403	-do-	40	Any	People's Republic of China	Any	Any	10.88	KG	US dollar
39	5403	-do-	50	Any	People's Republic of China	Any	Any	9.71	KG	US dollar
40	5403	-do-	60	Any	People's Republic of China	Any	Any	9.55	KG	US dollar
41	5403	-do-	75	Any	People's Republic of China	Any	Any	6.28	KG	US dollar
42	5403	-do-	100	Any	People's Republic of China	Any	Any	6.07	KG	US dollar
43	5403	-do-	120	Any	People's Republic of China	Any	Any	5.20	KG	US dollar
44	5403	-do-	150	Any	People's Republic of China	Any	Any	5.61	KG	US dollar
45	5403	-do-	Any other	Any	People's Republic of China	Any	Any	11.38	KG	US dollar

Note: The principal notification No. 45/2006-Customs dated the 24th May 2006, was published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i) *vide* number G.S.R.308 (E), dated the 24th May 2006 and last amended by notification No. 34/2009-Customs, dated the 31st March, 2009 published *vide* number G.S.R. 223(E), dated the 31st March, 2009.

ANTI DUMPING DUTY ON ALL FULLY DRAWN OR FULLY ORIENTED YARN ETC. ORIGINATING IN OR EXPORTED FROM SPECIFIED COUNTRIES:

[Notfn. No.124/09-Cus., dt.11.11.2009 as amended by 18/14]

Whereas, in the matter of import of All Fully Drawn or Fully Oriented Yarn/Spin Draw Yarn/Flat

Yarn of Polyester (non-textured and non-POY) (hereinafter referred to as the subject goods), falling under sub-heading 5402 47 00 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975) (hereinafter referred to as the said Customs Tariff Act), originating in, or exported from, the People's Republic of China, Thailand and Vietnam (hereinafter referred to as the subject countries) and imported into India, the designated authority in its preliminary findings vide notification No.14/3/2008-DGAD dated the 23rd January, 2009, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 27th January, 2009, had come to the conclusion that-

- (a) the subject goods had been exported to India from the subject countries below their normal value;
- (b) the domestic industry had suffered material injury; and
- (c) the injury had been caused by the dumped imports from the subject countries;

and had recommended imposition of provisional anti-dumping duty on the imports of subject goods, originating in, or exported from, the subject countries;

And whereas, on the basis of the aforesaid findings of the designated authority, the Central Government had imposed provisional anti-dumping duty on the subject goods vide notification of the Government of India in the Ministry of Finance (Department of Revenue), No. 29/2009-Customs, dated 26th March, 2009, published in the Gazette of India Extraordinary, Part II, Section 3, Sub-section (i) vide number G.S.R.201 (E), dated the 26th March, 2009;

And whereas, the designated authority in its final findings vide notification No. 14/3/2008-DGAD dated the 29th September, 2009, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 5th October, 2009, had come to the conclusion that-

- (a) The subject goods had been exported to India from the subject countries below their normal value;
- (b) The domestic industry had suffered material injury;
- (c) The injury had been caused by the dumped imports from subject countries.

and had recommended the imposition of definitive anti-dumping duty on imports of the subject goods originating in, or exported, from the subject countries;

Now, therefore, in exercise of the powers conferred by sub-section (1), read with sub-section (5) of section 9A of the said Customs Tariff Act, and rules 18 and 20 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, on the basis of the aforesaid final findings of the designated authority, hereby imposes on the subject goods, the description of which is specified in column (3) of the Table below, falling under subheading of the First Schedule to the said Customs Tariff Act as specified in the corresponding entry in column (2), the specification of which is specified in column (4), originating in the country as specified in the corresponding entry in column (5), when exported from the country as specified in the corresponding entry in column (6), produced by the producers as specified in the corresponding entry in column (7), by the exporters as specified in the corresponding entry in column (8), and imported into India, an anti-dumping duty at the rate equal to the amount indicated in the corresponding entry in column (9), in the currency as specified in the corresponding entry in column (11) and per unit of measurement as specified in the corresponding entry in column (10), of the said Table.

Table

Sl. No.	Sub heading	Description of goods	Specification	Country of origin	Country of export	Producer	Exporter	Duty Amount	Unit measurement	Currency
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
1	5402 47	All Fully Drawn or Fully Oriented Yarn/Spin Draw Yarn/ Flat Yarn of Polyester (non-textured and non – POY)	Any	China PR	China PR	TONG-KUN GROUP CO.LTD.	TONG-KUN GROUP CO.LTD.	240	Metric tonne	US Dollar
2	5402 47	All Fully Drawn or Fully Oriented Yarn/Spin Draw Yarn/ Flat Yarn of Polyester (non-textured and non – POY)	Any	China PR	China PR	TONG-KUN GROUP HENG-SHENG CHEMI-CAL FIBRE CO.LTD	TONG-KUN GROUP HENG-SHENG CHEMI-CAL FIBRE CO.LTD	247	Metric tonne	US Dollar
3	5402 47	All Fully Drawn or Fully Oriented Yarn/Spin Draw Yarn/ Flat Yarn of Polyester (non-textured and non – POY)	Any	China PR	China PR	JIANGSU HENGLI CHEMI-CALS FIBRE CO.LTD	JIANGSU HENGLI CHEMI-CALS FIBRE CO.LTD	256	Metric tonne	US Dollar
4	5402 47	All Fully Drawn or Fully Oriented Yarn/Spin Draw Yarn/ Flat Yarn of Polyester (non-textured and non – POY)	Any	China PR	China PR	Any other than combination at Serial number 1 to 3 above		547	Metric tonne	US Dollar
5	5402 47	All Fully Drawn or Fully Oriented Yarn/Spin	Any	China PR	China PR	Any other than China PR	Any	547	Metric tonne	US Dollar

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(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
6	5402 47	Draw Yarn/ Flat Yarn of Polyester (non-textured and non – POY) All Fully Drawn or Fully Oriented Yarn/Spin Draw Yarn/ Flat Yarn of Polyester (non-textured and non – POY)	Any	Any country other than countries attracting anti dumping duties	China PR	Any	Any	547	Metric tonne	US Dollar
7	5402 47	All Fully Drawn or Fully Oriented Yarn/Spin Draw Yarn/ Flat Yarn of Polyester (non-textured and non – POY)	Any	Vietnam	Vietnam	Any	Any	350	Metric tonne	US Dollar
8	5402 47	All Fully Drawn or Fully Oriented Yarn/Spin Draw Yarn/ Flat Yarn of Polyester (non-textured and non – POY)	Any	Vietnam	Any other than Vietnam	Any	Any	350	Metric tonne	US Dollar
9	5402 47	All Fully Drawn or Fully Oriented Yarn/Spin Draw Yarn/ Flat Yarn of Polyester (non-textured and non – POY)	Any	Any country other than countries attracting anti dumping duties	Vietnam	Any	Any	350	Metric tonne	US Dollar
10	5402 47	All Fully Drawn or Fully Oriented Yarn/Spin	Any	Thailand	Thailand	Indorama Polyester Industries Public Company	Indorama Polyester Industries Public Company	80	Metric tonne	US Dollar

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
		Draw Yarn/ Flat Yarn of Polyester (non-textured and non – POY)				Limited (formerly Indo Poly (Thailand) Ltd.)	Limited (formerly Indo Poly (Thailand) Ltd.)			
11	5402 47	All Fully Drawn or Fully Oriented Yarn/Spin Draw Yarn/ Flat Yarn of Polyester (non-textured and non – POY)	Any	Thailand	Thailand	Any other than combination number 10 above		490	Metric tonne	US Dollar
12	5402 47	All Fully Drawn or Fully Oriented Yarn/Spin Draw Yarn/ Flat Yarn of Polyester (non-textured and non – POY)	Any	Thailand	Any other than Thailand	Any	Any	490	Metric tonne	US Dollar
13	5402 47	All Fully Drawn or Fully Oriented Yarn/Spin Draw Yarn/ Flat Yarn of Polyester (non-textured and non – POY)	Any	Any country other than countries attracting anti dumping duties	Thailand	Any	Any	490	Metric tonne	US Dollar

2. The anti-dumping duty imposed shall be levied for a period of five years (unless revoked, superseded or amended earlier) from the date of imposition of the provisional anti-dumping duty, that is, 26th March, 2009 and shall be payable in Indian currency.

3. Notwithstanding anything contained in paragraph 2, the anti-dumping duty specified against serial numbers 1 to 6 and 10 to 13 in the TABLE above shall be levied up to and inclusive of the 25th day of March, 2015, unless revoked earlier and shall be payable in Indian currency.

Explanation: For the purposes of this notification, rate of exchange applicable for the purposes of calculation of such anti-dumping duty shall be the rate which is specified in the notification of the Government of India, in the Ministry of Finance (Department of Revenue), issued from time to time, in exercise of the powers conferred by section 14 of the Customs Act 1962 (52 of 1962), and the relevant date for the determi-

nation of the rate of exchange shall be the date of presentation of the bill of entry under section 46 of the said Customs Act.

**ANTI DUMPING DUTY ON NYLON FILAMENT YARN ORIGINATING IN OR EXPORTED FROM SPECIFIED COUNTRIES:
[Notfn. No.03/12-Cus., dt.13.1.2012 as amended by 4/17]**

Whereas, the designated authority vide notification No. 15/14/2010-DGAD, dated the 27th August,2010, published in the Gazette of India, Extraordinary, Part I, Section 1 dated the 27th August,2010, had initiated review in terms of sub-section (5) of section 9A of the Customs Tariff Act, 1975 (51 of 1975) (hereinafter referred to as the said Customs Tariff Act) and in pursuance of rule 23 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995 (hereinafter referred to as the said rules), in the matter of continuation of anti-dumping duty on imports of Nylon Filament Yarn, falling under Chapter 54 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975), originating in, or exported from, People's Republic of China, Chinese Taipei, Malaysia, Thailand and Korea RP imposed vide notification of the Government of India, in the Ministry of Finance (Department of Revenue), No. 85/2006-Customs, dated the 29th August, 2006 , published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), vide number G.S.R.512(E), dated the 29th August, 2005 , and had recommended continuation of the anti-dumping duty vide notification No. 15/14/2010-DGAD, dated the 19th November,2011, published in the Gazette of India, Extraordinary, Part I, Section 1 dated the 19th November, 2011.

Now, therefore, in exercise of the powers conferred by sub-section (1) read with sub-section (5) of section 9A of the said Customs Tariff Act, 1975 read with rules 18 and 23 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, on the basis of the aforesaid findings of the designated authority, hereby imposes anti- dumping duty on the goods, the description of which is specified in column (3) of the Table below, specification of which is specified in column (4) of the Table below, falling under chapter of the First Schedule to the said Customs Tariff Act as specified in the corresponding entry in column (3),originating in the country specified in the corresponding entry in column (5), and exported from the country specified in the corresponding entry in column (6) and produced by the producer specified in the corresponding entry in column (7) and exported by the exporter specified in the corresponding entry in column (8), and imported into India, an anti-dumping duty at the rate equal to the amount indicated in the corresponding entry in column (9), in the currency as specified in the corresponding entry in column (11) and per unit of measurement as specified in the corresponding entry in column (10) of the said Table.

Table

Sl. No.	Chapter	Description of goods	Specifi- cation	Country of Origin	Country of Export	Producer	Exporter	Amount	Unit of Measurement	Currency
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
1	54	Nylon Filament yarn	Synthetic filament of nylon or other polyamides,	China PR	China PR	Any	Any	1.27	Kg	US dollar

2	54	Nylon Filament yarn	excluding all high tenacity yarn of nylon and fishnet yarn of nylon Synthetic filament yarn of nylon or other polya- mides, excluding all high tenacity yarn of nylon and fishnet yarn of nylon	China PR	Any country other than subject countries	Any	Any	1.27	Kg	US dollar
3	54	Nylon Filament yarn	excluding all high tenacity yarn of nylon and fishnet yarn of nylon Synthetic filament yarn of nylon or other polya- mides, excluding all high tenacity yarn of nylon and fishnet yarn of nylon	Any country PR	China PR other subject countries	Any	Any	1.27	Kg	US dollar
4	54	Nylon Filament yarn	excluding all high tenacity yarn of nylon and fishnet yarn of nylon Synthetic filament yarn of nylon or other polya- mides, excluding all high tenacity yarn of nylon and fishnet yarn of nylon	Korea RP	Korea RP	Any	Any	1.14	Kg	US dollar
5	54	Nylon Filament yarn	excluding all high tenacity yarn of nylon and fishnet yarn of nylon Synthetic filament yarn of nylon or other polya- mides, excluding all high tenacity yarn of nylon and fishnet yarn of nylon	Any country RP	Korea RP other subject countries	Any	Any	1.14	Kg	US dollar

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			other subject polya- countries mides, excluding all high tenacity yarn of nylon and fishnet yarn of nylon							
6	54	Nylon Filament yarn	Synthetic Korea filament RP yarn of nylon or other polya- mides, excluding all high tenacity yarn of nylon and fishnet yarn of nylon	Any country other than subject countries	Any	Any	1.14	Kg	US dollar	
7	54	Nylon Filament yarn	Synthetic Chinese filament Taipei yarn of nylon or other polya- mides, excluding all high tenacity yarn of nylon and fishnet yarn of nylon	Chinese Taipei	M/s Suntex Fiber CoLtd.	M/s Suntex Fiber CoLtd.	0.31	Kg	US dollar	
8	54	Nylon Filament yarn	Synthetic Chinese filament Taipei yarn of nylon or other polya- mides, excluding all high tenacity yarn of nylon and fishnet yarn of nylon	Chinese Taipei	Any other combi- nation of producer and exporter at 7 above		0.54	Kg	US dollar	
9	54	Nylon	Synthetic Any	Chinese	Any	Any	0.54	Kg	US	

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3005 ANTI-DUMPING DUTY NOTIFICATIONS

		Filament yarn	filament yarn of nylon or other polyamides, excluding all high tenacity yarn of nylon and fishnet yarn of nylon	country other than subject countries						dollar
10	54	Nylon Filament yarn	Synthetic filament yarn of nylon or other polyamides, excluding all high tenacity yarn of nylon and fishnet yarn of nylon	Chinese Taipei	Any country other than subject countries	Any	Any	Any	0.54	Kg US dollar
11	54	Nylon Filament yarn	Synthetic filament yarn of nylon or other polyamides, excluding all high tenacity yarn of nylon and fishnet yarn of nylon	Malaysia	Malaysia	M/s Recron (Malaysia) Sdn. Bhd	M/s Recron (Malaysia) Sdn. Bhd		0.20	Kg US dollar
12	54	Nylon Filament yarn	Synthetic filament yarn of nylon or other polyamides, excluding all high tenacity yarn of nylon and fishnet	Malaysia	Malaysia	Any other combination of producer and exporter at 11 above			0.79	Kg US dollar

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3006 ANTI-DUMPING DUTY NOTIFICATIONS

13	54	Nylon Filament yarn	yarn of nylon Synthetic filament yarn of nylon or other polya- mides, excluding all high tenacity yarn of nylon and fishnet yarn of nylon	Malaysia	Any country other than subject countries	Any	Any	0.79	Kg	US dollar
14	54	Nylon Filament yarn	Synthetic filament yarn of nylon or other polya- mides, excluding all high tenacity yarn of nylon and fishnet yarn of nylon	Any country other than subject countries	Malaysia		Any	Any	0.79	Kg US dollar
15	54	Nylon Filament yarn	Synthetic filament yarn of nylon or other polya- mides, excluding all high tenacity yarn of nylon and fishnet yarn of nylon	Thailand	Thailand	Thai Taffeta Co. Ltd	Thai Taffeta Co. Ltd	1.06	Kg	US dollar
16	54	Nylon Filament yarn	Synthetic filament yarn of nylon or other polya- mides, excluding all high tenacity	Thailand	Thailand	Any other combination of producer and exporter at 15 above		1.51	Kg	US dollar

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3007 ANTI-DUMPING DUTY NOTIFICATIONS

17	54	Nylon Filament yarn	yarn of nylon and fishnet yarn of nylon Synthetic filament yarn of nylon or other polya- mides, excluding all high tenacity yarn of nylon and fishnet yarn of nylon	Any country other than subject countries	Thailand	Any	Any	1.51	Kg	US dollar
18	54	Nylon Filament yarn	Synthetic filament yarn of nylon or other polya- mides, excluding all high tenacity yarn of nylon and fishnet yarn of nylon	Thailand Any country other than subject countries		Any	Any	1.51	Kg	US dollar
19	54	Nylon Filament yarn	Synthetic filament yarn of nylon or other polya- mides, excluding all high tenacity yarn of nylon and fishnet yarn of nylon	Indonesia	Indonesia	M/s Indachi prima	M/s Indachi prima	0.91	Kg	US dollar
20	54	Nylon Filament yarn	Synthetic filament yarn of nylon or other polya- mides, excluding	Indonesia	Indonesia	M/s PT Susilia Indah Synthetic Fiber Industries	M/s PT Susilia Indah Synthetic Fiber Industries	0.46	Kg	US dollar

21	54	Nylon Filament yarn	all high tenacity yarn of nylon and fishnet yarn of nylon Synthetic filament yarn of nylon or other polya- mides, excluding all high tenacity yarn of nylon and fishnet yarn of nylon	Indonesia	Indonesia	Any other combi- nation of producer and exporter at 19 and 20 above	1.11	Kg	US dollar	
22	54	Nylon Filament yarn	Synthetic filament yarn of nylon or other polya- mides, excluding all high tenacity yarn of nylon and fishnet yarn of nylon	Any country other than subject countries	Indonesia	Any	Any	1.11	Kg	US dollar
23	54	Nylon Filament yarn	Synthetic filament yarn of nylon or other polya- mides, excluding all high tenacity yarn of nylon and fishnet yarn of nylon	Indonesia	Any country other than subject countries	Any	Any	1.11	Kg	US dollar

A. Provided that no anti dumping duty shall be payable on imports of:
i . Nylon flame retardant yarn,

- ii. Nylon air texturised yarn,
- iii. Nylon 66 and Nylon 11 yarn,
- iv. 170/24 and Nylon 280/14 denier yarn used for hook and loop tape fasteners,
- v. U.V treated yarn, if their landed price is above US\$ 4.24, and

B. Nylon monofilament yarn, if their landed price is above US\$ 5.17.

Provided further that the tolerance limit in case of above specified denierage would be as per applicable customs and excise notification.

2. The anti-dumping duty imposed shall be levied for a period of five years (unless revoked, superseded or amended earlier) from the date of publication of this notification in the official Gazette and shall be payable in Indian currency.

3. Notwithstanding anything contained in paragraph 2, this notification, unless revoked earlier, shall remain in force up to and inclusive of the 12th January, 2018.

Explanation. - For the purposes of this notification, -

(i) "landed value" means the assessable value as determined under the Customs Act, 1962 (52 of 1962) and includes all duties of customs except duties levied under sections 3, 3A, 8B, 9 and 9A of the said Customs Tariff Act; and

(ii) "rate of exchange" applicable for the purposes of calculation of anti-dumping duty shall be the rate which is specified in the notification of the Government of India in the Ministry of Finance (Department of Revenue), issued from time to time, in exercise of the powers under sub-clause (i) of clause (a) of sub-section (3) of section 14 of the Customs Act, 1962 (52 of 1962) and the relevant date for the determination of the rate of exchange shall be the date of presentation of the bill of entry under section 46 of the said Customs Act.

ANTI DUMPING DUTY ON PARTIALLY ORIENTED YARN ORIGINATING IN OR EXPORTED FROM SPECIFIED COUNTRIES:

[NOTFN. NO.22/12-CUS., DT.2.5.2012 AS AMENDED BY 16/17]

Whereas, the designated authority vide notification No. 15/27/2010-DGAD, dated the 11th February, 2011, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 11th February, 2011, had initiated review in terms of sub-section (5) of section 9A of the Customs Tariff Act, 1975 (51 of 1975) (hereinafter referred to as the said Customs Tariff Act) and in pursuance of rule 23 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995 (hereinafter referred to as the said rules), in the matter of continuation of anti-dumping duty on imports of Partially Oriented Yarn (POY) (hereinafter referred to as the subject goods), falling under Heading 5402 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975), originating in, or exported from, the People's Republic of China (hereinafter referred to as the subject country), imposed vide notification of the Government of India, in the Ministry of Finance (Department of Revenue), No. 92/2007-Customs, dated the 3rd August, 2007, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), vide number G.S.R.535(E), dated the 3rd August, 2007, as extended vide notification of the Government of India, in the Ministry of Finance (Department of Revenue), No. 71/2011-Customs, dated the 9th August, 2011, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), vide number G.S.R.609 (E), dated the 9th August, 2011, and had recommended, vide notification No. 15/27/2010-DGAD, dated the 10th February, 2012, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 10th February, 2012, continuation of anti-dumping duty at the rates notified vide notification of the Government of India, in the Ministry of Finance (Department of Revenue), No. 92/2007-Customs, dated the 3rd August, 2007, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), vide number G.S.R.535(E), dated the 3rd August, 2007, on imports of the subject goods originating in, or exported from, the subject country.

Now, therefore, in exercise of the powers conferred by sub-section (1) read with sub-section (5) of the section 9A of the said Customs Tariff Act, 1975 and rules 18 and 23 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, on the basis of the aforesaid final findings of the designated authority, hereby imposes on the subject goods, the description of which is specified in column (3) of the Table below, falling under heading of the First Schedule to the Customs Tariff Act, 1975, as specified in the corresponding entry in column (2), the specification of which is specified in column (4) of the said Table, originating in the countries specified in the corresponding entry in column (5), and exported from the countries specified in the corresponding entry in column (6) and produced by the producers specified in the corresponding entry in column (7) and exported by the exporters specified in the corresponding entry in column (8), and imported into India, an anti-dumping duty which shall be equal to the amount specified in the corresponding entry in column (9), in the currency as specified in the corresponding entry in column (11) and per unit of measurement as specified in the corresponding entry in column (10) of the said Table.

Table

S. No.	Heading No.	Des-cription of goods	Speci-fication	Country of Origin	Country of Export	Producer	Exporter	Amount	Unit of meas-urement	Currency
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
1	5402	Partially Oriented Yarn	Any	People's Republic of China	Any	Any	Any	545.22	Metric tonne	US Dollar
2	5402	Partially Oriented Yarn	Any	Any	People's Republic of China	Any	Any	545.22	Metric tonne	US Dollar

2. The anti-dumping duty imposed shall be levied for a period of five years (unless revoked, superseded or amended earlier) from the date of publication of this notification in the Official Gazette and shall be payable in Indian currency.

3. Notwithstanding anything contained in paragraph 2, this notification, unless revoked earlier, shall remain in force up to and inclusive of the 01st May, 2018.

Explanation. - For the purposes of this notification, "rate of exchange" applicable for the purposes of calculation of anti-dumping duty shall be the rate which is specified in the notification of the Government of India in the Ministry of Finance (Department of Revenue), issued from time to time, in exercise of the powers under sub-clause (i) of clause (a) of sub-section (3) of section 14 of the Customs Act, 1962 (52 of 1962) and the relevant date for determination of the rate of exchange shall be the date of presentation of the bill of entry under section 46 of the said Customs Act.

ANTI DUMPING DUTY ON VISCOSE FILAMENT YARN ORIGINATING IN OR EXPORTED FROM SPECIFIED COUNTRIES:

[NOTFN. NO.23/12-CUS., DT.4.5.2012 AS AMENDED BY 32/16, 14/17]

Whereas, the designated authority vide notification No. 15/23/2010-DGAD, dated the 25th February, 2011, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 25th February, 2011,

had initiated review in terms of sub-section (5) of section 9A of the Customs Tariff Act, 1975 (51 of 1975) (hereinafter referred to as the said Customs Tariff Act) and in pursuance of rule 23 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995 (hereinafter referred to as the said rules), in the matter of continuation of anti-dumping duty on imports of Viscose Filament Yarn, falling under Chapter 54 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975), originating in, or exported from, People's Republic of China, imposed vide notification of the Government of India, in the Ministry of Finance (Department of Revenue), No. 45/2006-Customs, dated the 24th May, 2006, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), vide number G.S.R.308 (E), dated the 24th May, 2006, and had recommended extension of the anti-dumping duty vide notification No. 15/23/2010-DGAD, dated the 24th February, 2012, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 24th February, 2012.

Now, therefore, in exercise of the powers conferred by sub-section (1) read with sub-section (5) of section 9A of the said Customs Tariff Act, 1975 read with rules 18 and 23 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, on the basis of the aforesaid findings of the designated authority, hereby imposes anti-dumping duty on the goods, the description of which is specified in column (3) of the Table below, falling under heading 5403 of the First Schedule to the said Customs Tariff Act as specified in the corresponding entry in column (2), originating in the country specified in the corresponding entry in column (4), and exported from the country specified in the corresponding entry in column (5) and produced by the producer specified in the corresponding entry in column (6) and exported by the exporter specified in the corresponding entry in column (7), and imported into India, an anti-dumping duty at the rate indicated in the corresponding entry in column (8) of the said Table.

Table

SI. No.	Heading goods	Description of Territory	Country/ Territory of origin	Country/ (ad valorem) of export	Producer	Exporter	Duty Rate
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)
1	5403	Viscose Filament Yarn	China PR	China PR	M/s Yibin Hiest Fibre Limited Corporation	M/s Yibin Hiest Fibre Limited Corporation	5.04%
2	5403	Viscose Filament Yarn	China PR	China PR	Any combination of producer & exporter except at Sr. No.1		16.90%
3	5403	Viscose Filament Yarn	China PR	Any country other than China PR	Any	Any	16.90%
4	5403	Viscose Filament Yarn	Any country other than China PR	China PR	Any	Any	16.90%

2. The anti-dumping duty imposed shall be levied for a period of five years (unless revoked, superseded or amended earlier) from the date of publication of this notification in the official Gazette and shall be payable in Indian currency.

3. Notwithstanding anything contained in paragraph 2, this notification, unless revoked earlier, shall remain in force up to and inclusive of the 03rd May, 2018.

Explanation. - For the purposes of this notification, -

(i) Viscose Filament Yarn herein means Viscose Rayon Filament Yarn up to 150 deniers (and + 4% permissible variation thereof) including mono filament yarn of less than 67 decitex also known as Viscose filament yarn or VFY, Rayon Filament Yarn, Art Silk Yarn, Cellulose Yarn or Rayon Yarn and includes all yarns made of 100% viscose yarns such as dyed yarn, flat yarn, microfilament micro yarn, twisted yarn (with the exclusion of embroidered yarn), doubled/ multiple ply yarn etc of VFY; and

(ia) Embroidered yarn or thread is a yarn that is manufactured or hand spun specifically for embroidery and other forms of needlework. It is a finished product wound on support which is ready to use for embroidery applications. Embroidery Yarn is produced by the process of dyeing, reeling, twisting, hanking or core winding, finished product quality checking, grading and packing of raw yarn.

(ii) "rate of exchange" applicable for the purposes of calculation of anti-dumping duty shall be the rate which is specified in the notification of the Government of India in the Ministry of Finance (Department of Revenue), issued from time to time, in exercise of the powers under sub-clause (i) of clause (a) of sub-section (3) of section 14 of the Customs Act, 1962 (52 of 1962) and the relevant date for the determination of the rate of exchange shall be the date of presentation of the bill of entry under section 46 of the said Customs Act.

**ANTI DUMPING DUTY ON ALL FULLY DRAWN OR FULLY ORIENTED YARN/SPIN DRAW YARN/FLAT YARN OF POLYESTER (NON-TEXTURED AND NON - POY) ORIGINATING IN OR EXPORTED FROM SPECIFIED COUNTRIES:
[NOTFN. NO.51/15-CUS., DT.21.10.2015 AS AMENDED BY 5/16]**

Whereas, the designated authority, vide notification No. 15/3/2014-DGAD, dated the 24th March, 2014, published in the Gazette of India, Extraordinary, Part I, Section 1, had initiated a review in the matter of continuation of anti-dumping duty on imports of All Fully Drawn or Fully Oriented Yarn/Spin Draw Yarn/Flat Yarn of Polyester (non-textured and non - POY) (hereinafter referred to as the subject goods) falling under heading 5402 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975) (hereinafter referred to as the Customs Tariff Act), originating in or exported from the People's Republic of China and Thailand (hereinafter referred to as the subject countries), imposed vide notification of the Government of India, in the Ministry of Finance (Department of Revenue) No. 124/2009-Customs, dated the 11th November, 2009, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), vide number G.S.R. 809(E), dated the 11th November, 2009 ;

And whereas, the Central Government had extended the anti-dumping duty on the subject goods, originating in or exported from the subject countries upto and inclusive of the 25th March, 2015, vide notification of the Government of India, in the Ministry of Finance (Department of Revenue) No.18/2014-Customs (ADD), dated the 9th May, 2014, published in Part II, Section 3, Sub-section (i) of the Gazette of India, Extraordinary, vide number G.S.R 331(E), dated the 9th May, 2014 ;

And whereas, in the matter of review of anti-dumping duty on import of the subject goods, originating in or exported from the subject countries, the designated authority in its final findings, published vide notification No. 15/3/2014-DGAD, dated the 22nd September, 2015, in the Gazette of India, Extraordinary, Part I, Section 1, has come to the conclusion that dumping and consequent injury to the domestic industry is likely to continue

or reoccur in the event of cessation of anti dumping duty on imports of subject goods from the subject countries and has recommended imposition of the anti-dumping duty on the subject goods, originating in or exported from the subject countries.

Now, therefore, in exercise of the powers conferred by sub-sections (1) and (5) of section 9A of the Customs Tariff Act, read with rules 18 and 23 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, after considering the aforesaid final findings of the designated authority, hereby imposes on the subject goods, the description of which is specified in column (3) of the Table below, falling under heading of the First Schedule to the Customs Tariff Act as specified in the corresponding entry in column (2), originating in the countries as specified in the corresponding entry in column (4), exported from the countries as specified in the corresponding entry in column (5), produced by the producers as specified in the corresponding entry in column (6), exported by the exporters as specified in the corresponding entry in column (7), and imported into India, an anti-dumping duty at the rate equal to the amount as specified in the corresponding entry in column (8), in the currency as specified in the corresponding entry in column (10) and as per unit of measurement as specified in the corresponding entry in column (9) of the said Table, namely:-

Table

Sl. No.	Heading	Description of goods	Country of Origin	Country of Export	Producer	Exporter	Amount	Unit	Currency
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)
1.	5402 47	All Fully Drawn or Fully Oriented Yarn/Spin Draw Yarn/ Flat Yarn of Polyester (non-textured and non - POY)	People's Republic of China	People's Republic of China	Any	Any	547	MT	US Dollar
2.	5402 47	All Fully Drawn or Fully Oriented Yarn/Spin Draw Yarn/ Flat Yarn of Polyester (non-textured and non - POY)	People's Republic of China	Any country other than People's Republic of China	Any	Any	547	MT	US Dollar
3.	5402 47	All Fully Drawn or Fully Oriented Yarn/Spin Draw Yarn/ Flat Yarn	Any country other than People's Republic of China	People's Republic of China	Any	Any	547	MT	US Dollar

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4.	5402 47	of Polyester (non-textured and non - POY) All Fully Drawn or Fully Oriented Yarn/Spin Draw Yarn/ Flat Yarn of Polyester (non-textured and non - POY)	People's Republic of China	People's Republic of China	Jiangsu Hengli Chemical Fibre Co. Ltd	Jiangsu Hengli Chemical Fibre Co. Ltd	256	MT	US Dollar
5.	5402 47	All Fully Drawn or Fully Oriented Yarn/Spin Draw Yarn/ Flat Yarn of Polyester (non-textured and non - POY)	Thailand	Thailand	Indorama Polyester Industries Public Company Limited (formerly Indo Poly (Thailand) Ltd.)	Indorama Polyester Industries Public Company Limited (formerly Indo Poly (Thailand) Ltd.)	57.78	MT	US Dollar
6.	5402 47	All Fully Drawn or Fully Oriented Yarn/Spin Draw Yarn/ Flat Yarn of Polyester (non-textured and non - POY) MT	Thailand	Thailand	Any combination other than mentioned at S. No. 4 above		248.63	MT	US Dollar
7.	5402 47	All Fully Drawn or Fully Oriented Yarn/Spin Draw Yarn/ Flat Yarn of Polyester (non-textured and non - POY)	Thailand	Thailand	Any	Any	248.63	MT	US Dollar
8.	5402 47	All Fully Drawn or Fully Oriented Yarn/Spin Draw Yarn/ Flat Yarn of Polyester	Thailand	Any country other than Thailand	Any	Any	248.63	MT	US Dollar

9.	5402 47	(non-textured and non - POY) All Fully Drawn or Fully Oriented Yarn/Spin Draw Yarn/ Flat Yarn of Polyester (non-textured and non - POY)	Any country other than Thailand	Thailand	Any	Any	248.63	MT	US Dollar
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1. The anti-dumping duty imposed under this notification shall be effective for a period of five years (unless revoked, superseded or amended earlier) from the date of publication of this notification in the Official Gazette and shall be paid in Indian currency.

Explanation.- For the purposes of this notification, rate of exchange applicable for the purposes of calculation of such anti-dumping duty shall be the rate which is specified in the notification of the Government of India, in the Ministry of Finance (Department of Revenue), issued from time to time, in exercise of the powers conferred by section 14 of the Customs Act, 1962 (52 of 1962), and the relevant date for the determination of the rate of exchange shall be the date of presentation of the bill of entry under section 46 of the said Customs Act.

**ANTI DUMPING DUTY ON ELASTOMERIC FILAMENT YARN ORIGINATING IN OR EXPORTED FROM SPECIFIED COUNTRIES:
[NOTFN. NO.15/17-CUS., DT.3.05.2017]**

Whereas, in the matter of 'Elastomeric Filament Yarn of all deniers upto and including 150 deniers, excluding coloured yarns and Beam type Elastomeric yarns (hereinafter referred to as the subject goods) falling under Tariff Item 5404 11 00 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975) (hereinafter referred to as the Customs Tariff Act), originating in, or exported from China PR, South Korea, Taiwan and Vietnam (hereinafter referred to as subject countries), and imported into India, the Designated Authority in its final findings published in the Gazette of India, Extraordinary, Part I, Section 1, vide notification number 14/29/2015-DGAD, dated the 24th March, 2017, has come to the conclusion that -

- (i) the subject goods have been exported to India from the subject countries below its associated normal value;
- (ii) the domestic industry has suffered material injury;
- (iii) the material injury has been caused by the dumped imports of the subject goods from subject countries,

and has recommended imposition of definitive anti-dumping duty on imports of the subject goods, originating in, or exported from the subject countries and imported into India, in order to remove injury to the domestic industry.

Now, Therefore, in exercise of the powers conferred by sub-sections (1) and (5) of section 9A of the Customs Tariff Act, read with rules 18 and 20 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central

Government, after considering the aforesaid final findings of the Designated Authority, hereby imposes on the subject goods, the description of which is specified in column (3) of the Table below, falling under heading of the First Schedule to the Customs Tariff Act as specified in the corresponding entry in column (2), originating in the countries as specified in the corresponding entry in column (5), and exported from the countries as specified in the corresponding entry in column (6), produced by the producers as specified in the corresponding entry in column (7), exported by the exporters as specified in the corresponding entry in column (8) and imported into India, an anti-dumping duty at the rate equal to the amount as specified in the corresponding entry in column (9), in the unit as specified in the corresponding entry in column (10) of the said Table, namely:-

Table

S1. Heading/ No. Sub-	Description of goods heading	Specifi- cation	Country of Origin	Country of Export	Producer	Exporter	Duty Amount (in USD)	Unit
(1) (2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)
1. 5404 11 00	Elastomeric Filament Yarns	All deniers upto and including 150 Deniers, excluding coloured yarns and Beam type Elastomeric yarns.	China PR	China PR	Hangzhou Sunrise Spandex Co. Ltd	Hangzhou Sunrise Spandex Co. Ltd	2.74	Kgs.
2. 5404 11 00	Elastomeric Filament Yarns	-do-	China PR	China PR	Yantai Tayho Advanced Materials Co. Ltd	Yantai Tayho Advanced Materials Co. Ltd	3.34	Kgs.
3. 5404 11 00	Elastomeric Filament Yarns	-do-	China PR	China PR	Invista Fibre (Shanghai) Company Limited; Invista Fibre Company Limited; Invista Fibers (Foshan) Company Limited	Invista Singapore Pte Ltd., Singapore	0.48	Kgs.
4. 5404 11 00	Elastomeric Filament Yarns	-do-	China PR	China PR	Any	Any	3.44	Kgs.
5. 5404 11 00	Elastomeric Filament Yarns	-do-	China PR	Any	Any	Any	3.44	Kgs.
6. 5404 11 00	Elastomeric Filament Yarns	-do-	Any	China PR	Any	Any	3.44	Kgs.

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7.	5404 11 00	Elastomeric Filament Yarns	-do-	South Korea	South Korea	Hyosung Corpo- ration	Hyosung Corpo- ration	0.0	Kgs.
8.	5404 11 00	Elastomeric Filament Yarns	-do-	South Korea	South Korea	T. K. Chemicals Corpo- ration	T. K. Chemicals Corpo- ration	0.15	Kgs.
9.	5404 11 00	Elastomeric Filament Yarns	-do-	South Korea	South Korea	T. K. Chemicals Corpo- ration	Chon Woung Textiles Ltd, Korea	0.79	Kgs.
10.	5404 11 00	Elastomeric Filament Yarns	-do-	South Korea	South Korea	T. K. Chemicals Corpo- ration	Winwin Corpo- ration, Korea	0.69	Kgs.
11.	5404 11 00	Elastomeric Filament Yarns	-do-	South Korea	South Korea	T. K. Chemicals Corpo- ration	Hanswill Co. Ltd., Korea	0.97	Kgs.
12.	5404 11 00	Elastomeric Filament Yarns	-do-	South Korea	South Korea	T. K. Chemicals Corpo- ration	Fotrust Co. Ltd., Korea	0.86	Kgs.
13.	5404 11 00	Elastomeric Filament Yarns	-do-	South Korea	South Korea	T. K. Chemicals Corpo- ration	SO FNC Internat- ional, Korea	0.82	Kgs.
14.	5404 11 00	Elastomeric Filament Yarns	-do-	South Korea	Any	Any	Any	1.90	Kgs.
15.	5404 11 00	Elastomeric Filament Yarns	-do-	Any	South Korea	Any	Any	1.90	Kgs.
16.	5404 11 00	Elastomeric Filament Yarns	-do-	Taiwan	Taiwan	Any	Any	2.40	Kgs.
17.	5404 11 00	Elastomeric Filament Yarns	-do-	Taiwan	Any	Any	Any	2.40	Kgs.
18.	5404 11 00	Elastomeric Filament Yarns	-do-	Any	Taiwan	Any	Any	2.40	Kgs.
19.	5404 11 00	Elastomeric Filament Yarns	-do-	Vietnam	Vietnam	Hyosung Vietnam; Hyosung	Hyosung Vietnam; Hyosung DongNai	0.36	Kgs.
20.	5404 11 00	Elastomeric Filament Yarns	-do-	Vietnam	Any	Any	Any	2.16	Kgs.
21.	5404 11 00	Elastomeric Filament Yarns	-do-	Any	Vietnam	Any	Any	2.16	Kgs.

2. The anti-dumping duty imposed under this notification shall be effective for a period of five years (unless revoked, superseded or amended earlier) from the date of publication of this notification in the Official

Gazette and shall be paid in Indian currency.

Explanation.- For the purposes of this notification, rate of exchange applicable for the purpose of calculation of such anti-dumping duty shall be the rate which is specified in the notification of the Government of India, in the Ministry of Finance (Department of Revenue), issued from time to time, in exercise of the powers conferred by section 14 of the Customs Act, 1962 (52 of 1962), and the relevant date for the determination of the rate of exchange shall be the date of presentation of the bill of entry under section 46 of the said Customs Act, 1962.

